

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH PUNE AT PUNE

ORIGINAL APPLICATION NO. 81 OF 2023 (WZ)

Jigneshbhai Chhaganbhai Togadia .. **APPLICANT**

V/s

State of Gujarat and others .. **RESPONDENTS**

ALONGWITH

ORIGINAL APPLICATION NO.76 OF 2023 (WZ)

MSH Sheikh **APPLICANT**

V/s

State of Gujarat and Others **RESPONDENTS**

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PUNE

DATE :13 /08 /2024



ADVOCATE FOR RESPONDENT NO.07

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
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REPLY ON BEHALF OF RESPONDENT NO.7

(M/s MM INFRABUILDCON) TO THE COMMITTEE REPORT
SUBMITTED IN THE MONTH OF MARCH, 2024

MAY IT PLEASE THE HON'BLE TRIBUNAL

THE RESPONDENT NO.7 MOST RESPECTFULLY SUBMITS

THAT :-

1. At the outset, it is submitted that, the contents of the Report submitted by the Joint Committee, appointed by this Hon'ble Tribunal are not admitted by this Respondent and the same are denied. It is submitted that in the order dated 5th March 2024, it is recorded that, the service upon the Respondent No.7 is complete. However, the said statement is erroneous, as the perusal of the

service Affidavit shows that the service was effected upon the Security Guard. However, the said security Guard is for the entire Complex and not the employee of the Respondent No.7. The copy of the Original Application has not been received by the present Respondent and hence, present Respondent reserves his right to file a detailed response to the Original Application, at the appropriate stage. The Respondent No.7 has got the knowledge of the present case only after receipt of the committee report from the Registry of this Hon'ble Tribunal in the month of May 2024. The email address of the Respondent No.7 given in the notice is incorrect. The correct email address is mminfrabuildcon2020@gmail.com. The Present Reply is only restricted to the Report of the Committee, filed before this Hon'ble Tribunal.

2. The Respondent No.7 submits that no substantial issue has been made out for the adjudication before this Hon'ble Tribunal. The Respondent No.7 further submits that the Applicant herein has no locus to file present Original Application and is also not an aggrieved party to the present proceedings. The Hon'ble Supreme Court has held that the and thus, the issue of locus of Applicant is to be decided by this Hon'ble Tribunal. The Hon'ble Supreme Court in the Judgement of '*Uday Welfare Trust Vs. State of U.P.*' has clearly held that, this Hon'ble Tribunal has to consider the bonafide of the litigant approaching the Hon'ble Tribunal as the question of operation of Industry and employment of numerous employees is depending on the order of this Hon'ble Tribunal. The Judgment of the Hon'ble Supreme Court was considered by this Hon'ble

Tribunal at its Eastern Bench in the case of '*Ajay Jha*', wherein the Appeal came to be dismissed on the ground of maintainability as the locust of the Applicant therein was challenged by the said Respondent.

3. The Respondent No.7 further submits that, the present Application was listed before this Hon'ble Tribunal on 29th May 2023 for the first time and while issuing notices to the Respondents, the Hon'ble Tribunal ordered the constitution of the Joint Committee consisting of representative of Gujarat Coastal Zonal Management Authority, District Magistrate and State Environment Impact Assessment Authority. The Committee was directed to visit the site and submit the factual action taken report with regard to the violation if any and action taken thereon before this Hon'ble Tribunal. The Respondent No.7 submits that while considering neither notice was issued to the Respondent No.7 nor the copy of the Original Application was given to the present Respondent No.7 in advance. It is submitted that, the Hon'ble Tribunal has passed the said order without hearing or without issuing the notice to the present Respondent, which is totally against the principles of natural justice and against the procedure laid down in the NGT Act, 2010 and more specifically u/s 19 of the said Act, which says that, the principles of natural justice ought to be followed while passing an order by this Hon'ble Tribunal. Pursuant to the said Sec. 19, it was necessary for the Applicant to serve copy of the memo of Application to the Respondent No.7 and the Respondent No.7 was duly heard in the matter before issuance of such order. Thus, the order dated 29th May 2023 constituting the

Joint Committee needs to be recalled based on the principles of natural justice, as contemplated under the NGT Act, 2010.

4. The Respondent No.7 is a Partnership Firm which applied to the Respondent No.5, by way of an application dated 28.01.2022 for carrying out dredging activity for the purpose of removing sand, soil, sandbars, mud which got accumulated on the riverbank of river Tapi which passes through villages Dummas, Hajira, Magdalla, Kavas, Rundh, Gaviyar, Bhatpore, Piplod, Pal, Bhatha, Adajan etc. The Respondent No.7, vide order dated 04.02.2022 granted the permission and no objection to the Respondent No.7. Copy of the letter dated 04.02.2022 alongwith English Translation is annexed hereto and marked as **ANNEXURE – R-1**. The Respondent No.5 thereafter permitted the Respondent No.7 to dump the dredged materials which would be removed by carrying out the dredging on the river front. Copy of the letter dated 11.05.2022 allowing the Respondent No.7 to dump the dredge material alongwith the English Translation is annexed hereto and marked as **ANNEXURE – R-2**.
5. The Respondent No.7 upon receiving the permission for dredging applied for grant of quarry permit for excavation and removal of ordinary sand from survey nos.OPP 937, 938, 853, 852, 851, 847, and 856 as well as survey nos.OPP BNO 1005, 1003, 1002, 951, 950 and 937/2 situated in Tapi River Bank of Village – Dummas, Taluka – Majura, District – Surat, under Rule 21 of the Gujarat Minor Minerals Concession Rules, 2017, (which shall hereinafter be referred to as "the Rules" for short). The Respondent No.6 issued two quarry permits vide permit no.QP210001551 and QP210001550, vide order dated 04.04.2022 and allowed the

Respondent No.7 to excavate and remove 1 lakh metric tonnes of ordinary sand by dredging in each quarry permit. The copies of the quarry permits are annexed at **Page Nos.293 to 298** of the committee report. The Respondent No.7 sought extension of the quarry permits which request was accepted by the Respondent No.6 and vide permit extension orders dated 01.11.2022 the quarry permit was extended further for 1 lakh metric tonnes each and the Respondent No.7 was further allowed to excavate and remove ordinary sand by way of dredging. Copy of the letter dated 01.11.2022 along with the English Translation is annexed hereto and marked as **ANNEXURE – R-3**.

6. The Respondent No.7 states that for the purpose of obtaining the quarry permit the application made by the Respondent No.7 was forwarded to various departments for their opinion by the District Geologist, Surat. Mamlatdar Surat City, Majura, gave a positive opinion vide communication dated 07.03.2022. Copy of the opinion dated 07.03.2022 is annexed hereto and marked as **ANNEXURE – R-4**.
7. The Surat Municipal Corporation from which opinion as well as no objection certificate was sought informed that the Respondent No.7 who was the applicant was not required to obtain any no objection certificate from Surat Municipal Corporation. Copy of the communication dated 26.12.2022 addressed by the Executive Engineer South-West (Athwa Zone) Surat Municipal Corporation is annexed hereto and marked as **ANNEXURE -R-5**.
8. The Respondent No.7 submits that the Respondent No.7 as stated hereinabove has already issued the permission dated 04.02.2022.

According to the Respondent No.7 the Narmada, Water Resources, Water Supply and Kalpasar Department also vide its communication dated 30.12.2022 issued the NOC for the purpose of carrying out the desilting activity from the river Tapi by way of dredging. Copy of the no objection certificate issued by the Narmada, Water Resources, Water Supply and Kalpasar Department is annexed hereto and marked as **ANNEXURE – R-6**.

9. The Respondent No.7 further submits that the District Geologist therefore proposed to the Respondent No.6 to issue a bulk permit for excavating ordinary sand by charging royalty to the Respondent No.7. Copy of the communication dated 04.01.2023 issued by the District Geologist, Surat is annexed hereto and marked as **ANNEXURE – R-7**.
10. The Respondent No.7 upon receipt of the permission from all the concerned departments started the dredging activity on the riverbed of Tapi river in Dummas Village. According to the Respondent No.7 mining activity which would only mean excavating sand from the river bed is prohibited but the dredging activity which involves removal of ordinary sand, pebbles, sandbars, mud and other waste which accumulates in the river bed and which obstructs the free flow of water is permissible and for which not only the sale permit in the form of quarry permit by charging royalty is issued but even permission is granted to dump the waste which is removed from the river bed upon carrying out the dredging activity.
11. The Respondent No.7 states that the present applications came to be filed against the Respondent No.7 to direct to stop illegal and

unscientific mining in river bed of Tapi river near village Dumas, Taluka Majura in Surat District. In turn the Hon'ble Tribunal admitted the matter and passed an order dated 29.05.2023 and paragraph no.7 of the NGT order reads as under:-

“In view of the fact that the period for which the quarry permit was granted has already elapsed, it is necessary to ascertain as to whether the quarrying is still going on and hence, we deem it appropriate to constitute a Joint Committee comprising one member each of Gujarat Coastal Zone Management Authority (GCZMA), the District Magistrate, Surat and State Level Environment Impact Assessment Authority (SEIAA). GCZMA will be the Nodal Agency of the said Committee. Following will be the Terms of Reference to the Committee.

- i. Visit the site after intimating Applicant and Project Proponent – respondent no.7.
- ii. Assess actual quantity of sand mined based on available records / actual survey. Take photos wherever required.
- iii. Assess market value of mined sand.
- iv. Find out the purpose for which mined material was used.

- v. Find out quantity mined vis a vis permitted quantity.
- vi. Find out if any blasting was carried out.
- vii. Find out if any trees were cut without permission.
- viii. Find out aerial distance to nearest residence/house, school, road, water body, forest, agricultural land (with crops grown), eco-sensitive zone / protected area.
- ix. Assess environmental damage in the terms of damage to roads/buildings, air/noise/water/soil pollution, damage to ecology, impact on health of nearby residents, tree cutting, change in hydrology, change in ground water level etc. Quantify damage wherever possible. If quantification is not possible then assess damage as severe/high/significant/insignificant.
- x. Assess environmental damage compensation.
- xi. Recommend remediation measures along with timeframe, budget, and responsibility.
- xii. The Committee will be free to avail services of any institution/organization, if required. Expenses for the same shall be initially incurred from EDC funds with State PCB and shall be subsequently recovered from the Project Proponent.

12. The Expert Group convened their first meeting on 13.07.2023 and decided to have interaction with the authorities who have issued permissions/noc to the Respondent No.7. The Expert Group called upon the concerned departments to provide documents available with them. Expert Committee also decided to conduct site visit in favourable weather conditions in presence of applicants and project proponent / Respondent No.7 and also decided to consider their representation, to assess damage and environment damage compensation and thereafter to record its conclusion and recommendation. At this stage it is pertinent to point out that the Hon'ble Tribunal has in its order dated 29.05.2023 clearly directed that the Expert Committee should visit the site after intimating the complainant and the project proponent / Respondent No.7. Therefore, the pre-requirement was that the Respondent No.7 who is the project proponent before the Hon'ble Tribunal was required to be afforded opportunity to put forth its case before Committee and also was to be made to remain present when the site inspection was carried out. The Member & Coordinator Dr. Jignasa Oza vide E-mail communication dated 18.08.2023 called upon the Respondent No.7 to remain present for the site visit to be carried out by the Expert Committee on 19.08.2023. Copy of the email communication

dated 18.08.2023 is annexed at **Page No.412 of the Committee Report**. The email has been sent to infrabuildcon@gmail.com which is not the email address of the Respondent No.7 as the email address of the Respondent No.7 is mminfrabuildcon2020@gmail.com. Copy of the letter head of the Respondent No.7 is annexed hereto and marked as **ANNEXURE – R-8**.

13. The Respondent No.7 further submits that they were never served with the notice by the Expert Committee and the Expert Committee proceeded with the site inspection in absence of the Respondent No.7 and thereafter by making a statement in the report that the partner of the Respondent No.7 was informed on his mobile phone to remain present but cited sickness of one of his family members and did not remain present submitted its report.

- a. The Respondent No.7 came to know of such report submitted by the Expert Committee only when the Respondent No.7 came to be served with the communication dated 17.05.2024 of the Registrar of this Hon'ble Tribunal which informed the Respondent No.7 about the order passed by the National Green Tribunal on 15.05.2024 in OA Nos.76/2023 and OA No.81/2023. The Respondent No.7 came to be served with the

communication dated 15.05.2024 which contains report of the Joint Committee only on 12.06.2024.

- b. The Respondent No.7 upon perusing the contents of the report is not only surprised but absolutely shocked to notice that the entire inquiry conducted by the Joint Committee (Expert Committee) constituted pursuant to the direction of the Hon'ble Tribunal is prepared on the basis of conjectures and surmises of the committee members and that too without affording any opportunity of hearing and without making the Respondent No.7 remain present during the site inspection that was carried out by the Joint Committee despite there being a specific direction by the Hon'ble Tribunal to conduct site inspection in presence of the Respondent No.7.
- c. The Respondent No.7 states that the report which has been prepared by the Joint Committee as stated hereinabove is without affording an opportunity of hearing to the Respondent No.7 despite the Hon'ble Tribunal having directed the Joint Committee to keep the Respondent No.7 present at the time of conducting the site inspection. The Respondent No.7 further states that the Joint Committee has misinterpreted the notifications issued by the Ministry of Environment as well as

notifications issued by the Agriculture, Farmers Welfare and Cooperation Department from time to time. Copies of the notifications by way of which it has been resolved by the State Government to frame a dredging policy for the purpose of carrying out dredging activity on PPP model as the State Government was unable to bear the expenditure that it would have to incur if the dredging activity is undertaken by the State Government are annexed hereto and marked as **ANNEXURE – R-9 colly**. According to the Respondent No.7 for the purpose of carrying out dredging activity in river no environmental clearance is required and the authority is only required to monitor the activity. Also, it is the case of the Respondent No.7 that the Respondent No.7 has carried out the dredging activity after obtaining the permission from the authorities and only after the no objections came to be issued by the concerned departments. The Respondent No.6 proposed to the Commissioner, Geology & Mining Department, Gandhinagar, to issue bulk permit to the Respondent No.7 for the purpose of removing ordinary sand. A bare perusal of the proposal contains a mention of the no objections issued by the Narmada Water Resources Water

Supply & Kalpsar Department, communication by the Executive Engineer, South-West Zone, Surat Municipal Corporation that it is not required to issue any no objection certificate as the permission to excavate sand is sought from the riverbed area. Positive opinion submitted by the Mamlatdar Surat City, Majura, to process the application made by the Respondent No.7 on account of the Respondent No.7 having filed an undertaking to comply with the conditions that would be imposed by the State Government as well as the payment of royalty that would be made by the Respondent No.7 for the purpose of removing the ordinary sand, sandbars, pebbles, mud etc. The opinion of the Circle Officer, Majura -1 submitted to the Mamlatdar Majura the proposal made by the Geologist Surat to the Commissioner of Geology and Mining, Gandhinagar, to issue quarry permit to the Respondent No.7 along with the checklist prepared by the Geologist Surat and the permission issued by the Fisheries Commissioner, State of Gujarat. Therefore, it is submitted by the Respondent No.7 that all necessary permissions came to be obtained from the concerned authorities by the Respondent No.7 and all necessary undertakings came to be filed by the

Respondent No.7 for the purpose of obtaining the permission and upon being satisfied the authorities in furtherance of the PPP model allowed the dredging and desilting from the Tapi river bed. It is the case of the Respondent No.7 that disgruntled elements have even complained while the desilting and dredging activities were in progress and inquiries were conducted by the concerned departments on such complaints by the Geologist Surat and the authorities were satisfied after the inquiry that no illegal excavation of sand was being undertaken by the Respondent No.7. Copy of the letter of the Geologist, Surat dated 08.02.2023 is annexed hereto and marked as **ANNEXURE – R-10**. Moreover, the Geologist Surat with a view to remove all doubts and apprehensions about any kind of illegal mining activity being carried out by the Respondent No.7, installed a temporary check post to check any kind of illegal removal of sand. Copy of the communication exchanged between the Senior Geologist Surat and the Member & Coordinator of Joint Committee is annexed hereto and marked as **ANNEXURE – R-11**. Therefore, according to the Respondent No.7 the Geology Department has provided the Joint Committee with

all the Monitoring Reports as well as the online details of the sand removed after carrying out the dredging activity along with the details of the permit issued to the Respondent No.7. This fact has also been confirmed by the Geologist Surat during inquiry as can be noticed in the inquiry report, however, on conjectures and surmises despite there being no illegality indulged into by the Respondent No.7 the Joint Committee has held the Respondent No.7 in the Joint Committee Report to be responsible.

14. The Respondent No.7 submits that all the requisite permissions pertaining to the said activities were awarded to the Respondent No.7 by the respective Authorities and the Authorities have confirmed the same. The said permissions have been reproduced in the report at point No.4 to 6. The Committee has completely ignored the said permissions. The Committee has not applied its mind to the permissions granted and the nature of work of the Respondent No.7 and has proceeded to conclude that the Respondent No.7 has indulged in illegal activities. The report is unilateral in nature and without following the due process of law and ignoring the principles of natural justice, equity and fair play.
15. The Applicant in the present Application is indulging into the misleading this Hon'ble Tribunal that the present issue is illegal mining and that is not the case so.

16. It is further submitted that as per the provisions of CRZ-2019 Notification, more particularly in CRZ-IV area, entry (ii) (d) the activity of dredging has been permitted/regulated activity in the CRZ area and hence, the activity of the Respondent No.7 was thus, permissible. The requisite permissions are already part of the Report filed by the Committee and that needs to be verified by the Hon'ble Tribunal from the Authorities, as the said Authorities are already Party/Respondents to the present Original Application. Copy of the CRZ notification 2019 is annexed hereto and marked as **ANNEXURE – R-12**

17. The Environmental Damage Compensation (EDC) as computed by the Committee is completely ignorant of the fact that the activity of the Respondent No.7 was that of dredging and not of illegal mining. The Committee has proceeded without due application of the mind in applying the formula, prescribed in the case of 'Paryavaran Suraksha Manch'. The activity which has carried out by the Respondent No.7 was duly verified by the Commissioner of Fisheries Department, who is the Party before this Hon'ble Tribunal, who has accorded the NOC to carry out the said work. The Committee has proceeded on the submission made by the Applicant. The bills were being generated and they were verified by the Authorities. Copies of the two sample bills are annexed hereto and marked as **ANNEXURE – R-13**.

18. In view of the facts, narrated above, the present Application has been filed with a view to harass the Respondent No.7 and seek certain orders from this Hon'ble Tribunal just to gain publicity and the present Applicant needs to be dismissed of.

PUNE
DATE 13 / 08 /2024

A handwritten signature in blue ink, appearing to read 'S. S. Sani', with a stylized flourish underneath.

ADVOCATE FOR RESPONDENT NO.07

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH PUNE AT PUNE

ORIGINAL APPLICATION NO. 81 OF 2023 (WZ)

Jigneshbhai Chhaganbhai Togadia .. **APPLICANT**

V/s

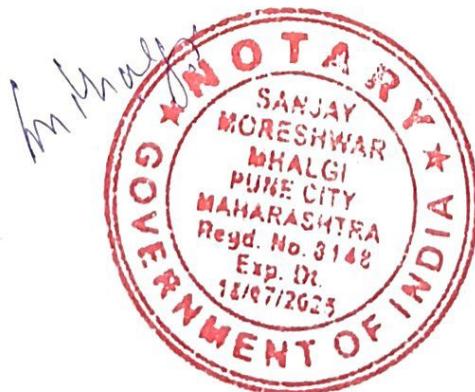
State of Gujarat and others .. **RESPONDENTS**

AFFIDAVIT IN SUPPORT OF REPLY

MAY IT PLEASE THE HON'BLE TRIBUNAL

I, Hirenkumar Ranchhodbhai Od, adult, occupation: business, having office at 219, 2nd Floor, Shivani Complex, Shivani Park, Kaliawadi, Navsari 396 445, do hereby state on solemn affirmation as under: -

1. I say that I am the Partner of the Respondent No.7 in the present case. I am aware of the facts and circumstances of the present case and hence am able to depose the same on oath.
2. I say that I am filing the reply to the report of Joint Committee filed in the present Original Application. I say that the contents of the said reply and the present affidavit are true and correct to the best of my knowledge, information, belief and the legal advice which I believe to be correct.



WHATEVER stated herein above is true and correct to the best of my knowledge and belief and for the same I have signed hereunder at PUNE on this 13rd day of August, 2024.

Mr. Mhalgi

Mr. Mhalgi



[Signature]
Deponent



BEFORE ME
Mr. Mhalgi
SANJAY MORESHWAR MHALGI
ADVOCATE & NOTARY
GOVT. OF INDIA
REGD. No. 8148

NOTED AND REGISTERED
AT SERIAL NUMBER 139
DATE 13/8/2024



 <p>ગુજરાત મત્સ્યોદ્યોગ</p>	<h2>મત્સ્યોદ્યોગ કમિશનરશ્રીની કચેરી</h2>	
	<p>ગુજરાત રાજ્ય ગાંધીનગર ડો.જીવરાજ મહેતા ભવન, બ્લોક નંબર- ૧૦, ત્રીજો માળ, ગાંધીનગર ટેલી.નંબર -૦૭૯-૨૩૨ ૫૩૯૨૧ ફેક્સ નંબર -૨૩૨૫૩૩૩૦</p>	

ક્રમાંક: ગુમ/ટેક/ટ-૫/ફેજીંગ/NOC/સુરત/૨૧-૨૨/ ૧૮૧૩ તા. ૦૪/૦૨/૨૦૨૨

પ્રતિ,

(By -R.P.A.D.)

એમ. એમ. ઇન્ફા બીલ્ડીંગ,
૨૧૯, બીજો માળ, શિવાની કોમ્પ્લેક્સ,
શિવની પાર્ક, કાલીયાવાડી,
નવસારી- ૩૯૬૪૪૫.

વિષય : સુરત જીલ્લાના અને સુરતસીટી તાલુકાનાં ડુમસ, હજીરા, મગદલ્લા, ક્વાંસ, ફેઢ, ગવીયર, ભાતપોર, ઉમરા, પીપલોદ, પાલ, ભાઠા, અડાજણ વિગરે ગામોના હદ વિસ્તાર માંથી પસાર થતી તાપી નદીપટમાં પુરાણ થયેલ કાંપ, માટી, રેતી, કંકર(સેન્ડબાર)ને ફેજીંગ કરી કાઢવા માટે "ના વાંધા પ્રમાણપત્ર" આપવા બાબત.

સંદર્ભ:- એમ. એમ. ઇન્ફા બીલ્ડીંગની તા.૨૮/૦૧/૨૦૨૨ની અરજી.

ઉપરોક્ત વિષય અને સંદર્ભ અન્વયે જવાવવાનું કે, અરજદારશ્રી એમ. એમ. ઇન્ફા બીલ્ડીંગ-નવસારી ધ્વારા સુરત જીલ્લાના અને સુરતસીટી તાલુકાનાં ડુમસ, હજીરા, મગદલ્લા, ક્વાંસ, ફેઢ, ગવીયર, ભાતપોર, ઉમરા, પીપલોદ, પાલ, ભાઠા, અડાજણ વિગરે ગામોના હદ વિસ્તાર માંથી પસાર થતી તાપી નદીપટમાં પુરાણ થયેલ કાંપ, માટી, રેતી, કંકર(સેન્ડબાર)ને ફેજીંગ કરી કાઢવા માટે "ના વાંધા પ્રમાણપત્ર" આપવા બાબતની અરજી વિગતે પાંચ(૫) વર્ષની સમયમર્યાદા સુધી નકશામાં દર્શાવેલ અક્ષાંશ અને રેખાંશ વિસ્તાર માટે સદર ફેજીંગ કામગીરી હાથ ધરવા તેમજ કામગીરી દરમિયાન નીકળતા ખનીજોની રોયલ્ટી ખાણ અને ખનીજ ખાતાએ ભરપાઈ કરવા અંગેની આગાહી યોગ્ય કાર્યવાહી કરવા ભલામણ સહ નીચેની શરતોએ આ કચેરી પુરતુ "ના વાંધા પ્રમાણપત્ર" આપવામાં આવે છે.

શરતો:-

- ૧). એજન્સી/મંડળી/અરજદાર દ્વારા ખાણ અને ખનીજ વિભાગનાં સરકારશ્રીના પ્રવર્તમાન નિયમ મુજબ જરૂરી પરવાનગી લેવાની રહેશે તેમજ આ સિવાય સરકારશ્રીના અન્ય કોઈ વિભાગની પરવાનગી લેવાની થતી હોઈ તો તે લેવાની થશે.
- ૨). રેતી ખનન, ડીસીલ્લિંગ અને ડ્રેજીંગની કામગીરી દરમિયાન કાઠવામાં આવેલ સિલ્ટ, કાંપ, ગાવલ વગેરે નદીના પ્રવાહને કે આસપાસની પ્રોપર્ટીને અડચણ ના થાય તે રીતે નદીના પાળા પર પાથરવાની કામગીરી પોતાના સ્વખર્ચે અને જાતે કરવાની રહેશે.
- ૩). એજન્સી/મંડળી/અરજદારે રેતી ખનન, ડીસીલ્લિંગ અને ડ્રેજીંગની કામગીરી પોતાના સ્વખર્ચે અને જોખમે કરવાની રહેશે અને નદીના કાંઠાને નુકશાન ના થાય તેમજ નદીના પાળાની સલામતી જળવાય તેનું યુક્તપણે પાલન કરવાનું રહેશે. આ કામગીરીનાં લીધે અન્ય વિસ્તારોમાં સીલ્લિંગ રેટમાં વધારો ન થાય તેની કાળજી એજન્સીએ રાખવાની રહેશે. સદરહુ કામગીરી દરમિયાન જો કોઈ નુકશાન અકસ્માત/ જાનહાની થાય તો તેની સમગ્રી જવાબદારી એજન્સીની રહેશે.
- ૪). એજન્સી/મંડળી/અરજદારે રેતી ખનન અને ડીસીલ્લિંગ/ડ્રેજીંગની કામગીરી ચોમાસાના ગાળા દરમિયાન તથા જરૂર પડ્યે સૂચિત કરવામાં આવે ત્યારે બંધ રાખવાની રહેશે.
- ૫). વિભાગ દ્વારા અન્ય લાગુ પાડી શકાય તેવા તમામ નીતિ અને નિયમોનું પાલન એજન્સીએ કરવાનું રહેશે.
- ૬). ખાણ અને ખનીજ વિભાગમાં ભરવાના થતા રોયલ્ટી ચાર્જિસ તથા અન્ય ટેક્સ ઉપરાંત જો મત્સ્યોદ્યોગ કમિશનરશ્રી દ્વારા પ્રીમીયમ ચાર્જિસ નક્કી કરવામાં આવે તો તે રકમ પણ મત્સ્યોદ્યોગ કમિશનરશ્રીની કચેરી ખાતે ભરવાનાં રહેશે.
- ૭). મત્સ્યોદ્યોગ ખાતા દ્વારા ઓનલાઈન ટેન્ડર પદ્ધતિથી ઇજારાદારને સોપવામાં આવેલ મેન્ટેનન્સ ડ્રેજીંગની તેમજ અન્ય કોઈપણ કામગીરીમાં અડચણ નાં થાય તે મુજબ સંકલન કરીને કામગીરી કરવાની રહેશે. તેમજ આપના તથા મત્સ્યોદ્યોગ કમિશનરની કચેરી દ્વારા સોપવામાં આવેલ કામગીરી માટેના ધંધાકીય લાભ/હાનીની જવાબદારી આપની રહેશે.
- ૮). અરજદારશ્રીના માંગણી મુજબનો વિસ્તાર અત્રેની કચેરીથી સોપવામાં આવેલ મેન્ટેનન્સ ડ્રેજીંગની કામગીરીમાં ઓવરલેપ થાય છે કે નહિ તે વિસ્તારની ચકાસણી ખાણ ખનીજ ખાતાએ

કરવાની રહેશે. તે અન્વયે ઘટતી કાર્યવાહી ખાણ ખનીજ ખાતાએ તેઓની કક્ષાએથી કરવાની રહેશે.

૯) સદરફુ "ના વાંધા પ્રમાણપત્ર" પાંચ(૫) વર્ષના સમયગાળા માટે આપવામાં આવેલ છે. જો દર્શાવેલ સમય મર્યાદા કરતા વધુ સમય માટે ખનન કરવામાં આવશે તો નીચમોનુસાર કાયદેસરની કાર્યવાહી કરવામાં આવશે.

૧૦). ઉપરોક્ત શરતો પૈકી કોઈપણ શરતોનો ભંગ કરવામાં આવશે તો આ કામે આપવામાં આવેલ "ના વાંધા પ્રમાણપત્ર" આપોઆપ રદ થયેલ ગણાશે.


મુખ્ય ઈજનેર

મત્સ્યોદ્યોગ કમિશનરની કચેરી

ગાંધીનગર

નકલ રવાના:-

૧). પ્રતિ, ભૂસ્તરશાસ્ત્રીશ્રી, ભૂસ્તરવિજ્ઞાન અને ખનીજખાતું, જીલ્લા સેવા સદન-૨, બી-બ્લોક, પહેલો માળ, અઠવા લાઈન્સ, સુરત તરફ જાણ અને જરૂરી કાર્યવાહી સારું.

Office of the Fisheries Commissioner

Government of Gujarat, Gandhinagar

Dr. Jivraj Mehta Bhavan, Block No. 10, First Floor, Gandhinagar

Office Numbers: 079-22349474, Fax: 036-2239490

Ref No: Gum/Tek/Survey/Surat/2021-22/1813

Date: 04/02/2022

(By - R.P.A.D.)

To,

M.M. Builders,

219, Second Floor, Shivani Complex,

Shivani Park, Kaliyawadi,

Navsari - 396445.

Subject: Issuance of "No Objection Certificate" for dredging the deposited silt, soil, sand, gravel (sandbar) from the Tapi riverbed passing through the

boundary area of villages Dumus, Hajira, Magdalla, Kwans, Gaviyar, Bhatpor, Umra, Piplod, Prala, Bhatha, Adajan, etc., in Surat District and Surat City Taluka.

Reference: M.M. Builders' application dated 28/01/2022.

In reference to the above subject and application, it is to inform that the applicant, M.M. Builders of Navsari, has applied for "No Objection Certificate" for dredging the deposited silt, soil, sand, gravel (sandbar) from the Tapi riverbed passing through the boundary area of villages Dumus, Hajira, Magdalla, Kwans, Gaviyar, Bhatpor, Umra, Piplod, Prala, Bhatha, Adajan, etc., in Surat District and Surat City Taluka. The certificate is issued with the following conditions for a period of five (5) years, detailing the latitude and longitude of the area for the dredging activities. The mineral royalty will be compensated by the Mining and Mineral Department as per the conditions mentioned below:

Conditions

1. The agency/applicant must obtain necessary permission from the Mining and Mineral Department as per the prevailing government rules and any other required permissions from relevant departments.
2. The sand, silt, and dredging operations should ensure that the river flow or surrounding properties are not obstructed. The work must be done at the applicant's own expense and effort.

3. The agency/applicant must carry out the sand, silt, and dredging operations at their own expense and risk, ensuring no damage to the riverbanks and maintaining the river's safety. Any increase in water levels due to the operations should be avoided, and the agency is responsible for any damage or accidents that may occur during the process.
4. Sand mining and dredging activities must be halted during the monsoon season or as instructed.
5. The agency must comply with all policies and regulations imposed by relevant departments.
6. In addition to royalties and other taxes payable to the Mining and Mineral Department, if the Fisheries Commissioner determines any premium charges, those must be paid at the office of the Fisheries Commissioner.
7. The maintenance dredging and other works allocated to the lessee via online tender by the Fisheries Department should not be obstructed. The agency must coordinate the operations to ensure no interference with the work assigned by the Fisheries Commissioner.
8. The Fisheries Department must verify if the requested area overlaps with the maintenance dredging work allotted by the department and proceed with the necessary actions.
9. The "No Objection Certificate" is issued for a period of five (5) years. If dredging continues beyond this period, legal action will be taken as per regulations.

10. Violation of any conditions will result in automatic cancellation of the "No
Objection Certificate."

Chief Engineer
Office of the Fisheries Commissioner
Gandhinagar

Cc:

1. Geologist, Geology and Mining Department, District Service Sadan-2,
B-Block, First Floor, Athwa Lines, Surat for necessary action.
-



 <p>ગુજરાત</p>	<h2>મત્સ્યોદ્યોગ કમિશનરશ્રીની કચેરી</h2>	
	<p>ગુજરાત રાજ્ય ગાંધીનગર</p> <p>ડો.જીવરાજ મહેતા ભવન, બ્લોક નંબર- ૧૦, ત્રીજો માળ, ગાંધીનગર</p>	
	ફોન નંબર - ૦૭૯-૨૩૨ ૫૩૯૨૧	ફેક્સ નંબર - ૨૩૨૫૩૭૩૦

ક્રમાંક: ગુમ/ટેક/ટ-૫/ડ્રેજીંગ/ડમ્પ/૨૨-૨૩/ ૨૨૦

તા. ૧૧/૦૫/૨૦૨૨

પ્રતિ,

એમ. એમ. ઇન્ફા બીલ્ડકોન

૨૧૯, ૨જો માળ, શિવાની પાર્ક, કાલિયાવાડી,

નવસારી- ૩૯૬૪૪૫.

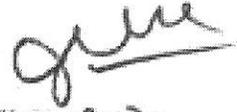
વિષય : નદી પટમાંથી ડ્રેજીંગ દરમ્યાન નીકળતાં ડ્રેજ મટીરીયલ્સને નદી કિનારે ખાલી કરવા મંજૂરી આપવા બાબત.

અનુસંધાન: એમ. એમ. ઇન્ફા બીલ્ડકોનની તા.૧૨/૦૪/૨૦૨૨ની અરજી.

ઉપરોક્ત વિષય અને સંદર્ભિત પત્ર અન્વયે જણાવવાનું કે, સુરત જીલ્લાના અને સુરત સીટીના તાલુકાના ડુમ્મસ, હજીરા, મગદલ્લા, કવાંસ, રૂંઢ, ગવિયર, ભાટપોર, ઉમરા, પીપલોદ, પાલ, ભાઠા, અડાજણ, સીંગણપોર, રાંદેર, અઠવા, ઉમરા, લીમલા, વાંટા વિગેરે ગામોની હદમાંથી પસાર થતી ત્રીજી નદી પટમાં પુરાણ થયેલ કાંપ, માટી, રેતી, કંકર (સેન્ડબાર) ને ડ્રેજીંગ કરી કાઢવા માટે "ના વાંટા પુરાણપત્ર" આપવામાં આવેલ છે.

ઉપરોક્ત સંદર્ભની ડ્રેજીંગ કામગીરી દરમ્યાન નીકળતું ડ્રેજ મટીરીયલ્સ/ ખનીજને નદી પટના લાગુ કિનારે કોઇને કોઇપણ રીતે અડચણ ન થાય તે રીતે ખાલી કરવાની / ડમ્પ કરવાની જરૂરી મંજૂરી આપવામાં આવે છે. જેથી ડ્રેજીંગની કામગીરી સુચારૂ રૂપે સરળતાથી થઇ શકે. ડ્રેજીંગ દરમ્યાન નીકળતા અલગ અલગ ખનીજો જેમ કે રેતી, કાંપ, માટી, કંકર, ગેવલ વિગેરે કિનારે એકત્રીત થયેલ ખનીજની ખાણ અને ખનીજ ખાતા પાસેથી જરૂરી રોયલ્ટી પાસ/ પરમીટ તેમજ પરવાનગી મેળવી

આ નીકળતાં ઉપરોક્ત દર્શાવેલ ખનીજોને વહન કરી વેચાણ કરી શકાય. તેમજ જે જગ્યા ઉપર ખનીજ કમ્પ કરવામાં આવે તે જગ્યા જેની માલિકીની હોય તેની પરવાનગી લેવાની રહેશે તેમજ કોઈને અડચણ ના થાય તેમજ નુકશાન ના થાય તે રીતે કામગીરી હાથ ધરવાની રહેશે.



મુખ્ય ઈજનેર

મત્સ્યોદ્યોગ કમિશનરશ્રીની કચેરી

ગાંધીનગર

નકલ રવાના:-

૧). પ્રતિ, ભૂસ્તરશાસ્ત્રીશ્રી, ભૂસ્તરવિજ્ઞાન અને ખનીજખાતું, જીલ્લા સેવા સદન-૨, બી-બ્લોક, પહેલો માળ, અઠવા લાઈન્સ, સુરત તરફ જાણ અને જરૂરી કાર્યવાહી સારું.

Commissioner of Fisheries, Government of Gujarat	
Address	Rajya Gandhi Nagar, Dojeevraj Praheta Bhavan, Block No. 10, Third Floor, Gandhinagar, Gujarat
Phone	23253961
Reference	GUM/TEK/TA-PA/DRAGING/DUMP/22-23

Letter No: 21256717

Date: 11/05/2022

To,

M. Infra Buildcon

Raj Mal, Shivani Park, Kaliyawadi,

Navsari-395445

Subject: Approval for dumping dredged materials on riverbank during river dredging operations.

Reference: Application from M. Infra Buildcon dated 12/04/2022.

With reference to the above subject and mentioned letter, it is to inform that for dredging operations to remove accumulated silt, soil, sand, and gravel (sandbar) in the Tapi river bed passing through various villages in Surat district and Surat city talukas such as Shur, Hajira, Magdalla, Kavas, Roodh, Gaviyar, Bhatpor, Umra, Piplod, Pal, Bhatha, Adajan, Singanpor, Rander, Athwa, Umra, Limla, Vanta, etc., necessary approvals have been granted.

During the dredging operations, the dredged materials/minerals should be dumped along the applicable riverbank in a manner that does not cause any obstruction. The necessary permission for dumping the dredged materials/minerals along the riverbank is hereby granted to ensure the smooth and efficient execution of dredging operations. Various minerals such as sand, silt, soil, gravel, etc., resulting from the dredging, should be accumulated and transported for sale only after obtaining the necessary royalty pass/permit and permission from the Mines and Minerals Department.

It is crucial to ensure that the dredged materials do not cause any inconvenience to anyone and that the operation is carried out without any damage or loss to the environment. The task of dumping the minerals during dredging operations should be done meticulously.

The Chief Engineer,

Commissioner of Fisheries Office,
Gandhinagar

CC:

Geologist

Department of Geology and Mining,

District Office

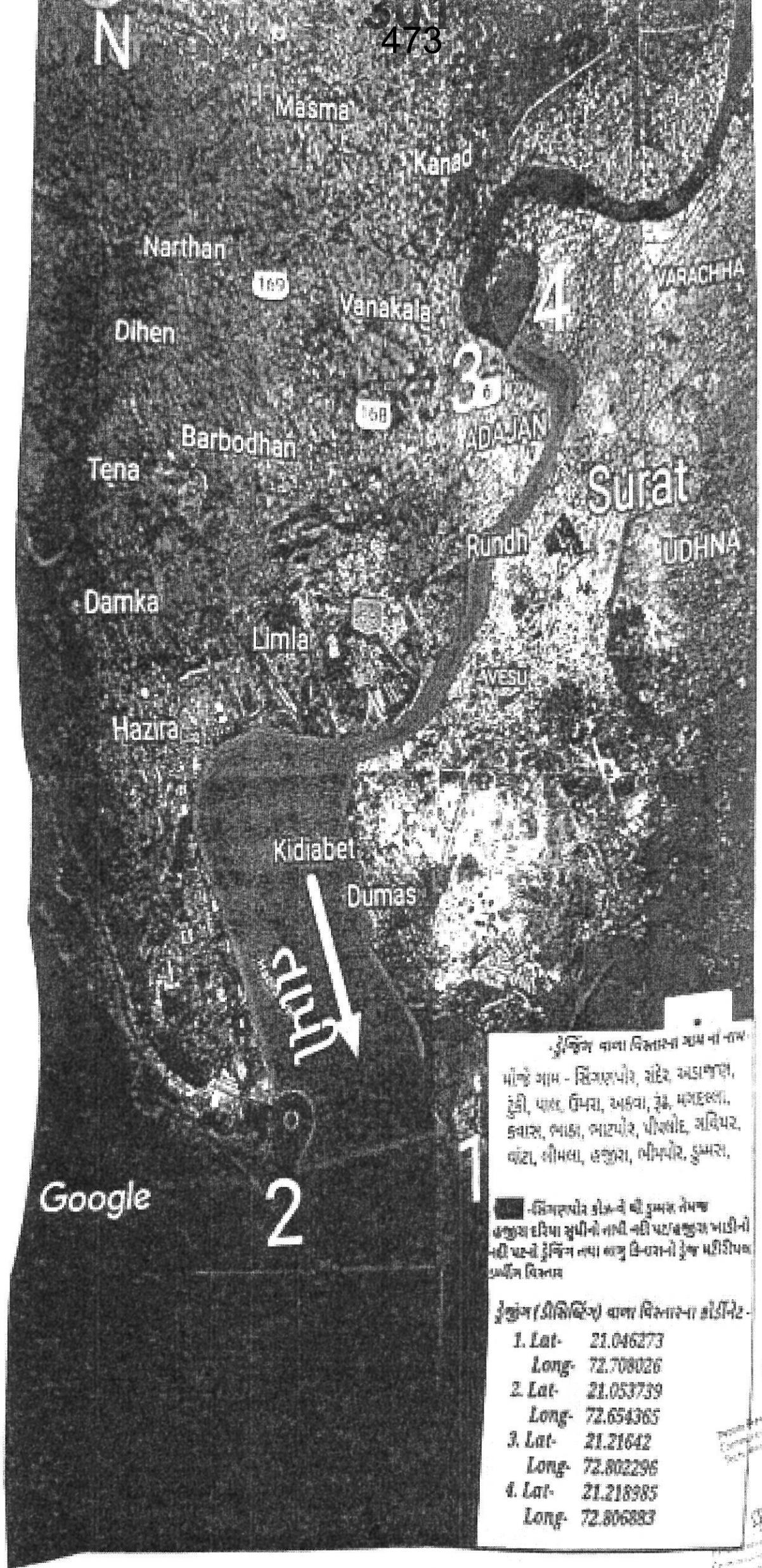
Seva Sadan-2, B-Block, First Floor,

Surat

For necessary information and further action.

N

473



Google

Surat

2

1

કુલિંગ વાળા વિસ્તારના ગામ નાં નામ
 મોજો ગામ - સિંગરપોર, ગોદર, અડાજણ,
 ટુંકી, પાલ, તિપરા, અશ્વા, રૂક, મજાદલા,
 કવાસ, ભાકા, ભાટપોર, પીલોદ, ગરિપર,
 વોટા, ભીમલા, હજીરા, ભીમપોર, ડુમરા,

સિંગરપોર કોલ-વે ઓ ડુમરા તેમજ
 હજીરા દરિયા કુપીનો તાપી નદી પટલજીરા ખાડીનો
 નદી પટ-વે કુલિંગ તથા ભાટુ ઉચરાનો કુલ મરીટીપલ
 કુલિંગ વિસ્તાર

કુલિંગ (ડીસિલિંગ) વાળા વિસ્તારના કોર્ડીનેટ-

- 1. Lat- 21.046273
Long- 72.708026
- 2. Lat- 21.053739
Long- 72.654365
- 3. Lat- 21.21642
Long- 72.802296
- 4. Lat- 21.218985
Long- 72.806883



[Handwritten signature]
 Commission of Enquiry
 Gandhinagar



Government of Gujarat

ANNEXURE-R-3

COMMISSIONER OF GEOLOGY & MINING

Block No.15, Sector-10, Dr. Jivraj Mehta Bhavan,
Old Sachivalaya, Gandhinagar

☎ 079-232-54151/53956

☎ 079-232-56794

Web site : <https://www.geomining.gujarat.gov.in>

E-mail : ag-lease2-cgm@gujarat.gov.in

Permit Extension

નં. સીજીએમ/લીઝ-૨/ક્યુપી-૭૫-૨૦૨૨/ ૩૬૫

તા.

01 NOV 2022

૩૬૫

વંચાણ :

- (૧) આ કચેરીના હુકમ પરમીટ નંબર- ૫૦/૨૦૨૨, તા.૦૪.૦૪.૨૦૨૨
- (૨) અરજદારશ્રી એમ.એમ.ઇન્ફા બિલ્ડકોનની તા.૨૫.૦૮.૨૦૨૨ ની અરજી.
- (૩) કલેક્ટરશ્રી સુરતના પત્ર જાવક નં. ૩૩૧૭, તા.૧૮.૧૦.૨૦૨૨
- (૪) Gujarat Minor Mineral Concession Rule-2017 ના Rule-23-(1)-(a) ની જોગવાઈ

આમુખ :

અત્રેની કચેરીના વંચાણે લીધેલ ક્રમાંક-૧ ના હુકમથી અરજદારશ્રી એમ.એમ.ઇન્ફા બિલ્ડકોનની નીચે મુજબની સાદી રેતી ખનિજની ક્વોરી પરમીટ તા.૦૪.૦૪.૨૦૨૨ ના હુકમથી ૧૮૦ દિવસની મુદત માટે મંજૂર કરવામાં આવેલ. સદર ક્વોરી પરમીટની મુદત તા.૩૦.૦૯.૨૦૨૨ ના રોજ પૂર્ણ થયેલ છે.

ક્રમ	તાલુકો	જિલ્લો	સર્વે નં	માંગણી વિસ્તાર (હેક્ટરમાં)	ખનિજ	માંગણી મુજબનો જથ્થો (મે.ટન)
ક્રમ ૧	મજુરા	સુરત	૧૦૦૫, ૧૦૦૩, ૧૦૦૨, ૬૫૧, ૬૫૦, ૬૩૭/૨ ની સામે તાપી નદી પદ પૈકી	૫૦.૦૦.૦૦ હે પૈકી ફાજલ ૩૪.૧૬.૮૩	સાદી રેતી	૧૦૦૦૦૦

વંચાણ (૩) થી જિલ્લા કચેરી દ્વારા પરમીટ ધારકશ્રી એમ.એમ. ઇન્ફા બિલ્ડકોનની તા.૨૫/૦૮/૨૦૨૨ ની પરમીટની મુદત વધારવા" અરજી અન્વયે તા. ૨૯.૦૩.૨૦૨૨ ના પત્રથી મંજાવવામાં આવેલ "ના વાંધા પ્રમાણપત્ર" મળ્યેથી આગળની કાર્યવાહી કરવા જિલ્લા અધિકારીશ્રી દ્વારા ભલામણ કરેલ છે.

૨૦/૧૧/૨૦૨૨

મુખ્ય અધિકારીશ્રી કચેરી	સુરત
તા. ૧૦/૧૧/૨૦૨૨	
સી. નં. ૫૬૬૧	

અરજદારશ્રીની રજુઆત તથા જિલ્લા અધિકારીશ્રીની ભલામણને ધ્યાનમાં લઈ *Mineral Concession Rule-2017* ના *Rule-23-(1)-(a)-(iii)* ની જોગવાઈ મુજબ મળેલ સત્તાની રૂએ આ નીચે મુજબનો હુકમ કરવામાં આવે છે.

// હુકમ //

અરજદારશ્રી એમ.એમ.ઇન્ડા બિલ્ડકોનની મોજે.ડુમ્મસ તા.મંજુરા જી.સુરતમાં તાપી નદીમાંથી સાદે રેતી ખનિજ ફ્રેજીગથી કાઢવા માટેની ૧૦૦૦૦૦ મે.ટન જથ્થાની ક્વોટી પરમીટ માંથી બાકીના જથ્થા માટે મૂળ મંજુરી હુકમની શરતોને આધિન ૧૮૦ દિવસ સુધીનો *Permit Extension* કરવા આથી હુકમ કરવામાં આવે છે. કંપની ધ્વારા સમયગાળો પૂર્ણ થયા સુધીમાં તમામ જથ્થાનો નિકાલ કરવાનો રહેશે. (નોંધ માન.કમિશ્નરશ્રીએ મંજુર કરેલ છે.)

જી.કે.જી.

અધિક નિયામક (વિ)

સુસ્તર વિજ્ઞાન અને ખનિજ

ગાંધીનગર

પ્રતિ

એમ.એમ.ઇન્ડા બિલ્ડકોન,

૨૧૯, બીજો માળ, શિવાની કોમ્પ્લેક્સ, શિવાની પાર્ક,

કાલીયાવાડી, નવસારી.

નકલ રવાના :

કલેક્ટરશ્રી કલેક્ટર કચેરી, સુરત

- જિલ્લા સુસ્તરશાસ્ત્રી જિલ્લા કચેરી, સુરત.....તરફ.... માપણી કરતાં તફાવત આવેલ જથ્થાની ખનિજ કિંમત વસુલાત કરવાની કાર્યવાહી કરવા સારું...

- એન.કોડ શાખા (QP 210001551)

- એસ.ઓ. કાઇલ

Government of Gujarat

COMMISSIONER OF GEOLOGY & MINING

Block No.15, Sector-10, Dr. Jivraj Mehta Bhavan, Old Sachivalaya, Gandhinagar

Phone: 079-232-54151 / 53956

Fax: 079-232-56794

Website: www.geomin.gujarat.gov.in

E-mail: se-lease2-cgm@gujarat.gov.in

Reference No.:

सीजीएम/एलएलसी.2/सगुल-94-2022/ 3641

Date:

01 NOV 2022

Subject: Permit Extension

1. **Applicant:** M.M. Infra Buildcon Application Date: 25.08.2022
2. **District Collector's Letter:** Surat, Reference No. 3316, Date: 18.10.2022
3. **Gujarat Minor Mineral Concession Rules - 2017:** Rule-23-(1)-(a)

Background:

Based on the order from this office, applicant M.M. Infra Buildcon was granted a quarry permit for extracting ordinary sand mineral from Tapi River for a period of 180 days, starting from 04.04.2022 and expiring on 30.09.2022.

Details:

Village	Taluka	District	Survey No.	Area (hectares)	Mining Mineral Type	Lease Amount (INR)
Purna	Majura	Surat	1005, 1003, 1002, 951, 950, 973/2	50.00.00 & 34.16.83	Sand	100000

Extension Request:

The applicant requested an extension of the permit on 25.08.2022. Following the "No Objection Certificate" received on 03.11.2022 from the relevant district authority, and as per the District Collector's recommendation, the permit extension procedure has been initiated.

Order:

In consideration of the applicant's request and the District Collector's recommendation, under the authority of Rule-23-(1)-(a)-(iii) of the Gujarat Minor Mineral Concession Rules - 2017, the following order is issued:

The quarry permit for M.M. Infra Buildcon to extract 100,000 metric tons of sand mineral from the Tapi River at Majura, Surat is hereby extended for an additional 180 days, subject to the original terms and conditions of the permit. The permit holder is required to complete the extraction within this extended period.

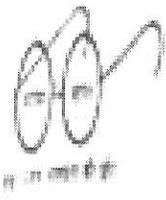
Note: This extension is granted under the approval of the Honorable Commissioner.

Authorized by: Deputy Director (Mining) Department of Geology & Mining
Gandhinagar

Copies to:

1. M.M. Infra Buildcon, 219, Second Floor, Shivani Plaza, Shivani Park, Kaliyawadi, Navsari.
2. District Collector, Surat
3. District Geologist, Surat - for taking necessary action for recovery of mineral value for the discrepancy in measured quantity.
4. N. Code Branch (QP 210001551)
5. S.O. File





મામલતદાર
સુરત શહેર મજુરાની કચેરી
જન સેવા કેન્દ્રની બાજુમાં અઠવાલાઈન્સ સુરત

ફોન નં. ૦૨૬૧-૨૬૫૦૩૩૫
ફેક્સ નં. ૦૨૬૧-૨૬૫૦૩૩૭
ઈ-મેઈલ:મા.મામલતદાર@gujarat.gov.in

૧૫૨

નં. જમન/વર્ગી. ૫૨૪/૨૦૨૨

તા. ૭/૦૩/૨૦૨૨

ANNEXURE-R-4

પ્રતિ,

મુસ્તરશાસ્ત્રીશ્રી,

મુસ્તર વિભાગ

બી-બ્લોક પ્રથમ માળ, જીલ્લા સેવા સદન-૨,

અઠવાલાઈન્સ, સુરત.

વિષય:- ટ્રેજિંગ ડીસીડીઝનો અભિપ્રાય મેળવવા બાબત.

૭૪ ઠા અરજદારશ્રી એમ. એમ. ઈન્કા બીલકોનના ભાગીદાર સિરેન રણછોડભાઈ ઓડ

૧૨૭૬

સવિનય ઉપરોક્ત વિષયના અનુસંધાને જણાવવાનું કે, એમ. એમ. ઈન્કા બીલકોનના ભાગીદાર સિરેનકુમાર રણછોડભાઈ ઓડએ તારીખ વગરની ટ્રેજિંગ ડીસીડીઝનો અભિપ્રાય મેળવવા બાબતે રજુઆત કરેલ છે.

અરજદારશ્રી/અરજદારશ્રીઓની ઉક્ત અર્જી અન્વયે અત્રેની કચેરીના સ.ઓ. મજુરા-૧ મારફત તપાસ કરી રીપોર્ટ મંગાવતા તેમજ તેમના તા. ૨૮/૦૨/૨૦૨૨ ના શીરા પત્ર રજી. નં. ૧૨૨/૨૦૨૨ થી તપાસ કરી રીપોર્ટ સહ રજુ કરેલ આધારિત શાગણો અવલોકનમાં લેતા હકીકત નીચે મુજબ છે.

તેમજ સદરજુ અરજી પરત્વે મે. કલેક્ટર સાહેબ, સુરત, મુસ્તરશાસ્ત્રીની કચેરી, મુસ્તર વિભાગ અને ખનિજ ખાતુ જીલ્લા સેવાસદન ૨, સુરતના પરિપત્ર નં. જીએસ/પરમીટ/જનરલ/૨૦૨૧-૨૨/૧૫૨, તા. ૧૩/૧૨/૨૦૨૧ નો પત્ર રજુ કરેલ છે. જેમાં મોંગણીવાળા વિસ્તારો જેવા કે, સરકારી, પંચાયત હસ્તકના તળાવ, ખાનગી માલિકી (મિનખેતી સિવાય) નો મહેસુલી અભિપ્રાય મેળવવા સંબંધીત મામલતદારશ્રીઓની કચેરીમાં આધારો સાથે અરજી કરી, અભિપ્રાય મેળવ્યા બાદ ઓનલાઈન અરજી કરવાની રહેશે, તેમ જણાવેલ છે. વધુમાં મત્સ્યોદ્યોગ કમિશનરશ્રીની કચેરી, ગુજરાત રાજ્ય ગાંધીનગરના તા. ૦૪/૦૨/૨૦૨૨ ના પત્ર ક્રમાંક : ગુમટિકાટ-પટ્ટિકાટ/એનઓસી/સુરત/૨૧-૨૨/૧૮૧૩ થી સુરત જીલ્લાના અને સુરત સીટી તાલુકાના દુમસ, મગહલ્લા, રૂંદ, ગવિપર, ઉમરા, અને પીપલોદ ગામોના હક વિસ્તારમાંથી પચાર થતી તાપી નદીપટમાં પુરાણ થયેલ કાંપ, માટી, રેતી, કંકર (સેન્ડમાર) ને ટ્રેજિંગ કરી કાઢવા માટે " ના વાંધા પ્રમાણપત્ર " સદરજુ પત્રની શરતો નં. ૧ થી ૨૦ ને આધીન આપવામાં આવેલ છે.

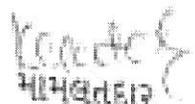
વધુમાં આ બાબતે એમ. એમ. ઈન્કા બીલકોનના ભાગીદાર સિરેનકુમાર રણછોડભાઈ ઓડએ અમો રૂમરૂના તા. ૨૮/૦૨/૨૦૨૨ ના જવાબમાં જણાવેલ છે કે, મત્સ્યોદ્યોગ કમિશનરશ્રીની કચેરી, ગાંધીનગરના તા. ૦૪/૦૨/૨૦૨૨ થી તાપી નદીપટમાં પુરાણ થયેલ કાંપ, માટી, રેતી, કંકર

(સેન્ટ્રલ) ને ડ્રેજીંગ કરી કાઢવા માટે " ના વાંધા પ્રમાણપત્ર " માં જે શરતોને આધારે તેઓને " ના વાંધા પ્રમાણપત્ર " આપવામાં આવેલ છે. તેમાં જણાવેલ તમામ શરતોનું તેઓ પાલન કરવા જણાવેલ છે. તેમજ સરકારશ્રી તરફથી આ બાબતે વધુ કોઈ શરતો રાખવામાં આવે તો તમામ શરતોનું તેમજ જે કઈ રકમ સરકારશ્રીમાં ભરપાઈ કરવાની થાય તે ભરપાઈ કરવાની બાહેધરી આપેલ છે. વધુમાં તેઓએ GST REG-06 Registration Certificate No. 24ABOFM6905HIZ2 રજુ કરેલ છે. તેમજ અરજ સાથે નકશામાં દર્શાવેલ અંદાશ અને રેખાંશ વિસ્તારમાં આવતા મામલતદારશ્રી મજુરા વિસ્તારમાં આવેલ ડુમસ, મગદલ્લા, રૂંદ, ગવિયર, ઉમરા, અને પીપલોદ ગામો સામેના તાપી નદીપટમાં ડ્રેજીંગ કામગીરી દરમ્યાન ખનીજોની સોયલ્ટી ખાસ અને ખનીજ ખાતાએ ભરપાઈ કરવા તેઓએ બાહેધરી આપેલ છે.

વધુમાં આ બાબતે અર્જના તાલુકામાં તાપી નદી માંગણીવાળા ગામો ડુમસ, મગદલ્લા, રૂંદ, ગવિયર, ઉમરા, અને પીપલોદના રહેઠાણવાળા વિસ્તારોમાંથી પસાર થતી હોય, સદરહુ ગામોનો સુરત મહાનગરપાલિકામાં સમાવેશ થતો હોય, આ બાબતે SMC નું " ના વાંધા પ્રમાણપત્ર " તેમજ લાગુ પડતા અન્ય ખાતા જેવા કે, ખાસ ખનીજ વિભાગ, ના વાંધા પ્રમાણપત્ર મળ્યા બાદ સુરત જિલ્લાના અને સુરત સીટી તાલુકાના ડુમસ, મગદલ્લા, રૂંદ, ગવિયર, ઉમરા, અને પીપલોદ ગામોના હદ વિસ્તારમાંથી પસાર થતી તાપી નદીપટમાં પુરાણ થયેલ કાંચ, માટી, રેતી, કંકર (સેન્ટ્રલ) ને ડ્રેજીંગ ડીસીલ્ટીંગનો અભિપ્રાય આપવા બાબતે આગળની યોગ્ય તે કાર્યવાહી થવા વિનંતી છે.

આમ ઉપરોક્ત મુજબની હકીકત હોય, જે ધ્યાને લઈ આ કામે આગળની યોગ્ય તે કાર્યવાહી થવા વિનંતી છે. આ સાથે કામના કાગળો સામેલ રાખી સાદર કરેલ છે. જે મે.સાહેબને વિદિત થવા વિનંતી છે.

બિડાણ:- ઉપર મુજબ


મામલતદાર
સુરત શહેર મજુરા

Mamlatdar

Surat City Majura Office

Beside Jan Seva Kendra, Athwalines, Surat

7.3.22

No. Jamn/Vashi. 524/2022

To,

Geologist, Geology Division B-Block,
First Floor, District Seva Sadan-2,
Athwalines, Surat.

Phone No. 0261-2650335

Fax No. 0261-2650337

Email: 01.mammajura@gmail.com

Respected Geologist,

Subject: Regarding obtaining opinion on dredging desilting.

Applicant: Mr. Hiren Ranchhodbhai Od, Partner, M.M. Infra Buildcon

With reference to the above-mentioned subject, it is to inform you that Mr. Hiren Ranchhodbhai Od, partner of M.M. Infra Buildcon, has submitted a representation for obtaining an opinion regarding dredging desilting.

Following the said application, this office, through S.O. Majura-1, conducted an investigation and submitted a report. The investigation report and accompanying documents reveal the following facts:

Further, Mr. Collector, Surat, Bhustar Shastri Office, Bhustar Science and Minerals Department, District Seva Sadan-2, Surat, has submitted circular No. GS/PERMIT/GENERAL/2021-22/152, dated 11/12/2021. It states that applications for government, panchayat-held ponds, private ownership (except non-agricultural land), etc., must be submitted to the concerned Mamlatdar office with necessary documents to obtain a revenue opinion. After obtaining the opinion, an online application must be made. Additionally, the Fisheries Commissioner Office, Government of Gujarat, Gandhinagar, in its letter No. GUM/TEC/TEC-5/DREDGING/NOC/SURAT/21-22/1813, dated 04/02/2022, permits the removal of accumulated mud, soil, sand, and gravel (sandbar) from Tapi riverbed in Dumus, Magdalla, Rundh, Gaviyar, Umra, and Piplod villages of Surat district and Surat city taluka through dredging. The terms and conditions of the "No Objection Certificate" mentioned in the said letter must be adhered to.

Additionally, Mr. Hiren Ranchhodbhai Od, partner of M.M. Infra Buildcon, has confirmed in his response dated 08/02/20xx that they will comply with all the conditions stated in the "No Objection Certificate" issued by the Fisheries Commissioner Office, Gandhinagar, for dredging and removing accumulated material from the Tapi riverbed. They have also agreed to any further conditions imposed by the government and to pay any applicable amounts to the government. Furthermore, the GST Registration Certificate No. 24ABOFM6905HIZ2 has been provided. The applicant has assured to pay the royalty to the Mining and Minerals Department for the minerals extracted during the dredging operations in the mentioned villages.

Moreover, this office seeks the necessary "No Objection Certificate" from Surat Municipal Corporation (SMC) and other relevant departments such as the Mining and Minerals Department. After obtaining these certificates, the opinion regarding dredging desilting from the Tapi riverbed in the boundaries of Dumus, Magdalla, Rundh, Gaviyar, Umra, and Piplod villages will be forwarded for further appropriate action.

In conclusion, it is requested to take appropriate further action based on the aforementioned facts. The relevant documents are enclosed for your perusal.

Enclosures: As above

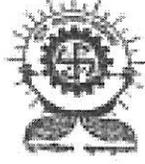
Sincerely,

Mamlatdar,

Surat City Majura



કાર્યપાલક ઈજનેર
સાઉથ વેસ્ટ (અકવા) ઝોન,
નવસર્જનભવનની બાજુમાં, અકવાલાઈન્સ,
સુરત મહાનગરપાલિકા, સુરત.



કાન નંબર :- ૨૬૬૩૦૪૯-૫૦
૨૬૬૭૯૨૬

મ્યુનિસિપલ ઝોન ઓફિસ, સુરત.

નં.સા.વે.ઝોન (અકવા)/આ - ૫૨૮૦
તારીખ : ૨૬/૧૨/૨૦૨૨.

પ્રતિ,
મુસ્તરશાસ્ત્રી
મુસ્તર વિજ્ઞાન અને ખનીજ ખાતું, સુરત
શીલ્પા સેવાસદન-૨, પ્રથમ માળ,
અકવાલાઈન્સ, સુરત-૩૯૫૦૦૧.

વિષય :- "ન વાંધા પ્રમાણપત્ર" આપવા બાબત.

સંદર્ભ :- (૧) આપશ્રીના પત્ર નં. જીએસ/કયુપી/૩૬૪/એમ.એમ.ઈન્ફા./૨૦૨૨-૨૩/૪૪૩૫,
તા. ૧૯/૧૨/૨૦૨૨.

(૨) આપશ્રીના પત્ર નં. જીએસ/કયુપી/૩૬૬/એમ.એમ.ઈન્ફા./૨૦૨૨-૨૩/૪૪૩૭,
તા. ૧૯/૧૨/૨૦૨૨.

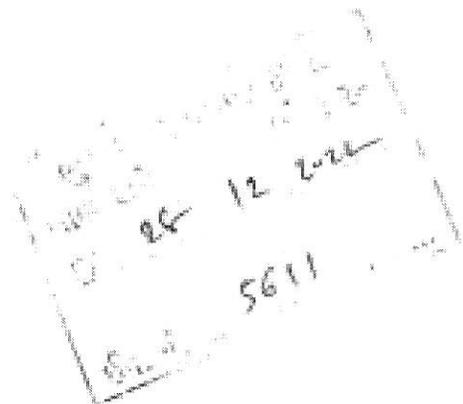
મહાશય,

ઉપરોક્ત વિષય અને સંદર્ભ (૧) તથા (૨) હેઠળના પત્રોમાં જણાવેલ સર્વે નંબરો ના વિસ્તારમાં તાપી

નદી પટ્ટ વિસ્તારમાં સાદી રેતી ખનન માટે "ન વાંધા પ્રમાણપત્ર" આપવા બાબતે આપશ્રીના પત્રથી અત્રે જણાવેલ.

જે અન્વયે જણાવવાનું કે અરજદાર એમ.એમ.ઈન્ફા. બિલ્કોન કંપનીએ અત્રેની કચેરીએથી "ન વાંધા પ્રમાણપત્ર"

મેળવવાનું રહેતું નથી જે આપશ્રી ની જાણ સારું.



(Signature)
26/12/22

કાર્યપાલક ઈજનેર,
સાઉથ વેસ્ટ (અકવા) ઝોન,
સુરત મહાનગરપાલિકા.

૨૧
૨૦૨૨
૨૬/૧૨/૨૦૨૨
૫૨ ૫૪૫૬

Executive Engineer,	Phone No. - 2663049-50 2667926
South West (Athwa) Zone, B/s Adarsh Bhavan, Athwa Lines	Municipal Zone Office, Surat

No. South West Zone (Athwa)

5280

Date: 26/12/2022

To,

Geologist, Department of Geology and Minerals,

Surat Sewa Sadan-2, First Floor,

Athwalines, Surat-395001.

Subject: Issuance of "No Objection Certificate" (NOC).

Reference:

(1) Your letter no. GS/QP/364/MM Inca/2022-23/4435, dated
19/12/2022.

(2) Your letter no. GS/QP/38/MM Inca/2022-23/4437, dated
19/12/2022.

Sir,

Regarding the subject mentioned above and the reference letters (1) and (2), concerning the area survey numbers in the Tapi river floodplain area for plain sand mining, you had requested the issuance of a "No Objection Certificate." It is hereby informed that the applicant MM Inca. Bilcon Company is not required to obtain a "No Objection Certificate" from this office. This is for your information.

Yours sincerely,

Executive Engineer,
South West Zone,
Surat Municipal Corporation.



Tel:	Office:	(0261)	2669598
	Res:	(0261)	
	Fax:	(0261)	2669598
	E-mail:	ee.dd2surat@gmail.com	

અધિકારક ઉચ્ચ નેર, સુરત
કોન: કચેરી: 102591 2556409
રૂઠાણ: 102593
કેસ: 102591 2556409



જા.નં.ડી.ડી.રા/પી.બી.૩/તાપી નદી/સવખચે ડીસીલ્ટીંગ/સુરત/૨૦૨૨

તા.૩/૧૨/૨૦૨૨

પ્રતિ

ANNEXURE-R-6

સુસ્તર શાસ્ત્રીશ્રી,

સુસ્તર વિજ્ઞાન અને ખનિજ ખાતું,

જીલ્લા સેવા સદન -૨,

પ્રથમ માળ, અઠવાલાઈન્સ,

સુરત-૩૯૫૦૦૧

વિષય : તાપી નદીમાંથી ડીસીલ્ટીંગ માટે એન.ઓ.સી. આપવા

- સંદર્ભ : ૧- વર્તુળ કચેરીનાં પત્ર ક્રમાંક: સુ.સિ.વા/પી.બી.પા/તાપી નદી/સવખચે ડીસીલ્ટીંગ/ મંજુરી આપવા બાબત/ રજુઆત/ વર્ષી- ૨૩૮/ ૨૩૧૭, તા: ૦૩/૦૮/૨૦૨૨
- ૨- વિભાગીય કચેરીનાં પત્ર ક્રમાંક: ડી.ડી.રા/પી.બી.૩/ તાપી નદી/ સવખચે ડીસીલ્ટીંગ મંજુરી આપવા બાબત/ ૨૦૨૧, તા: ૧૨/૦૮/૨૦૨૨
- ૩- સુસ્તર વિજ્ઞાન અને ખનિજ ખાતાની કચેરીનાં પત્ર ક્રમાંક: જી.એસ/ ક્યુ.પી/ ૩૬૪/ એમ.એમ. ઇફા/ ૨૦૨૨-૨૩/ ૪૪૩૬, તા: ૧૯/૧૨/૨૦૨૨
- ૪- મત્સ્ય ઉધ્યોગ કમિશ્નરશ્રીની કચેરી, ગુજરાત રાજ્ય, ગાંધીનગરની કચેરીનાં પત્ર ક્રમાંક: ગુ.મા/ ટેકા ટ-પા/ ડેઈંગ/ ડમ્પ/ ૨૦૨૨-૨૩/ ૨૨૦, તા: ૧૧/૦૫/૨૦૨૨
- ૫- ઇજારદાર શ્રી, એમ.એમ. ઇફા બીલ્ડકોનની તા: ૩૦/૦૮/૨૦૨૨ ની અરજી.
- ૬- અત્રેની પેટા વિભાગીય કચેરી નો પત્ર ક્રમાંક: તાપાવેવિ.૩/પી.બી/તાપી નદી/સવખચે ડેઈંગ મંજુરી/૪૯૭, તા: ૩૦/૧૨/૨૦૨૨

ઉપરોક્ત વિષયનાં અનુસંધાનમાં સવિનય સાદર જણાવવાનું કે, અત્રેની વર્તુળ કચેરી, સુરતની સુરત સિંચાઈ વર્તુળ કચેરીનાં ઉપરોક્ત સંદર્ભિત પત્ર નં.૧, અત્રેની કચેરીનાં ઉપરોક્ત સંદર્ભિત પત્ર નં-૨, આપશ્રીની કચેરીનાં ઉપરોક્ત સંદર્ભિત પત્ર નં-૩, તેમજ મત્સ્ય ઉધ્યોગ કમિશ્નરશ્રીની કચેરી, ગુજરાત રાજ્ય, ગાંધીનગરની કચેરીનાં ઉપરોક્ત સંદર્ભિત પત્ર ક્રમાંક ૪ શ્રી ઇજારદાર શ્રી, એમ.એમ. ઇફા બિલ્ડકોનને મોજી: ડુમ્મસ, તા: મજુરા, જી: સુરત ખાતે સર્વે નંબર ૮૪૭, ૮૫૧, ૮૫૨, ૮૫૩, ૮૫૬, ૯૩૭ અને ૯૩૮ ની સામે છે. ૧૬.૪૦.૫૦ વિસ્તારમાં સાદી રેતી ખનીજ મે. ટન ૧૦૦૦૦૦ ખોદકામ કરી કેન્ડ તથા રાજ્ય સરકારી કામોમાં સપ્લાય/ લેચાર્જ કરવા માટે કચેરી પરમીટ રજીસ્ટર અત્રેની કચેરીએ ૨૫ મે/૨૦૨૨

સદર બાબત અંગે જણાવવાનું છે. -વરના-કમાન્ડ વિસ્તાર હેઠળ આવેલી તાપી નદીનાં બંને કાંઠાના પાળા તેમજ તાપી નદીની અંતેનાં કમાન્ડ વિસ્તારની હરેખામાં આવતા તમામ સ્ટ્રક્ચરની દેખરેખ અને સલામતીની કામગીરી કરવાની રહે છે. બંનેની કચેરી હેઠળ તાપી નદી પરનાં તમામ સ્ટ્રક્ચર અને પાળાની મરામત અને જાળવણીની મુખ્ય કામગીરી કરવાની રહે છે તેમજ સુચિત જગ્યાએ આવતી તાપી નદીનાં પટમાં આવતા તમામ બનિજની જાળવણી આપની કચેરી હસ્તક હોય છે. જેથી ડિઝાસ્ટર મેનેજમેન્ટ એક્ટ અંતર્ગત જાહેર કિનારે બંજુલણીને બીચેની શરતોને આધિન તેમજ સુચિત બાબતો અંગે આપણીની કક્ષાએથી પણ જરૂરી સુચનો સાથે આગળની યોગ્ય કાર્યવાહી અર્થે ના ઘાંઘા પ્રમાણપત્ર આપવામાં આવે છે.

શરતો:

- ૧.૦ એજન્સીએ માલસામાનના પરિવહન અંગે રસ્તો પોતાના ખર્ચ અને જોખમે કરવાનો રહેશે. રસ્તાની સતત જાળવણી અને મરામત પણ એજન્સીએ જ કરવાની રહેશે. તાપી નદીનાં બંને પાળા ઉપર વાહન પસાર માટે અધિક્ષક હજનેશ્રી દ્વારા લેખિતમાં જે રીતે સુચના આપે તથા કોઈગ આપે તે મુજબનું પ્રોટેક્શન તથા પાળો કરવાનો રહેશે. તેના ઉપરથી જ વાહનો પસાર કરવાના રહેશે.
- ૨.૦ એજન્સીએ આ બાબતે સંલગ્ન તમામ સરકારી વિભાગો માથી મેળવવાની થતી જરૂરી મંજૂરીઓ એકવાન્સમાં મેળવી તેમની પરવાનગી/માર્ગદર્શન મુજબ જ કાર્ય કરવાની રહેશે.
- ૩.૦ ગેરકાયદેસર ઉપાડ થયેથી તાત્કાલિક અસરથી આપેલ એન.ઓ.સી. રદ ગણવામાં આવશે.
- ૪.૦ ડીસીલ્ટીંગની કામગીરી દરમિયાન કાઢવામાં આવેલ સીલ્ટ, રેતી વગેરે સંગ્રહ કરવા સંદર્ભની વ્યવસ્થા એજન્સીએ સ્વામ્યે અને પોતાના જોખમે કરવાની રહેશે.
- ૫.૦ ડીસીલ્ટીંગની કામગીરી દરમિયાન તાપી નદી પરનાં પાળાને/ભેખડોને નુકશાન ન થાય તેમજ પાળા અને ભેખડોની સલામતી જાળવાય રહે તેનું સુસ્તપણે પાલન કરવાનું રહેશે. સદરહુ કામગીરી દરમિયાન જો કોઈ અકસ્માત/નુકશાન/ જાનહાનિ થાય તો તેની સઘળી જવાબદારી એજન્સીની રહેશે.
- ૬.૦ સદરહુ કામગીરી દરમિયાન વિચર/કોઝવેની સુરક્ષાને ધ્યાને રાખતા કામગીરી માટે રોકવામાં આવેલ સ્ટાફને અરજદારશ્રી દ્વારા પ્રમાણિત કરેલ હોવા જોઈએ અને તેનો વિગતવાર રેકર્ડ ઓળખકાર્ડ, પોલીસ વેરીફિકેશન સહિતની વિગતો સિંચાઇ વિભાગને આપવાની રહેશે.
- ૭.૦ વિચર/કોઝવે બંધના ઉપરવાસ/હેઠવાસમાં બંને કાંઠે ખાનગી/સરકારી જમીનો આવેલ છે. ડીસીલ્ટીંગની કામગીરી દરમિયાન કિનારા ઉપર આવેલ ખાનગી માલિકીના ખેતરો/રહેઠાણ રસ્તાઓને નુકશાન ન થાય તેની કાળજી/તકેદારી એજન્સીએ રાખવાની રહેશે. છતાં આવું કોઈ નુકશાન થવા પામે તેની જવાબદારી ડીસીલ્ટીંગ કરાવનાર એજન્સીની રહેશે. કોઈ વળતરની રકમ ચુકવવાની થાય તો તે રકમ એજન્સીએ ચુકવવાની રહેશે. ખાનગી કે સરકારી જમીનના આ કામ માટેનો ઉપયોગ કરવા સંદર્ભે જરૂરી પરવાનગી જે તે વ્યક્તિ સંસ્થા પાસેથી એજન્સીએ પોતાના ખર્ચ અને જોખમે મેળવી લેવાની રહેશે.
- ૮.૦ તાપી નદીની ઇકો-સીસ્ટમ તેમજ એકવેટીક સીસ્ટમને નુકશાન ન થાય તેની તકેદારી એજન્સીએ રાખવાની રહેશે. આ બાબતે કોઈ કાનૂની અડચણ ઉભી થાય તેની સંપૂર્ણ જવાબદારી એજન્સીની પોતાની રહેશે.
- ૯.૦ સીંગણાપોર વિચર/કોઝવેના ઉપરવાસમાં ૧.૦૦ કિ.મી. સુધીની લંબાઈમાં અથવા મહાનગરપાલિકા તેનાથી ઓછું અંતર સૂચવે તો તે અંતર સુધી કોઈપણ ડીસીલ્ટીંગની કામગીરી સ્ટ્રક્ચરની સેફ્ટીને અનુલક્ષીને કરવાની રહેશે નહિ.

- ૧૦.૦ એજન્સી દ્વારા ડીસીલ્ટીંગની કામગીરી થી ૩૧ ઓક્ટોબર એટલે કે ચોમાસાની મોસમ દરમિયાન કરવાની રહેશે નહિ. આ કામની સમયમર્યાદા ચોમાસા સહિત ૩૬ મહિના રહેશે.
- ૧૧.૦ એજન્સી ડીસીલ્ટીંગ તથા ડ્રેજીંગની કામગીરીમાં અમલ કરવાની થતી સિંચાઇ વિભાગ કે સરકારશ્રીના અન્ય વિભાગોની સુચનાઓ કે કરાવોની અમલવારી કરવામાં નિષ્ક્રમ જશે તો મંજૂરી કોઇપણ સમયે અને કોઇપણ પૂર્વ નોટીસ વિના રદ કરી શકાશે.
- ૧૨.૦ ગુજરાત સરકારનાં ખાણ અને ખનિજ વિભાગ, સચિવાલય, ગાંધીનગરનાં તા: ૨૦-૦૧-૨૦૧૪ નાં કરાવોમાં જણાવેલ જોગવાઈઓનો ચુસ્તપણે અમલ કરવાનો રહેશે.
- ૧૩.૦ નદી કાંઠાથી ૬૦ મીટરનાં અંતરમાં ડીસીલ્ટીંગ ડ્રેજીંગની કામગીરી કરી શકાશે નહિ.
- ૧૪.૦ તાપી નદી ઉપર આવેલ રેલ્વે બ્રીજ/ઇન્ટેકવેલા/અન્ય રોડ બ્રીજ/અગત્યનાં બાંધકામો થી ૫૦૦ મીટર અથવા તેમજ ૫૦૦ મીટર ડાઉનના અંતરમાં અથવા મહાનગરપાલિકા તેનાથી ઓછું માર્જીન સૂચવે તે માર્જીનમાં ડીસીલ્ટીંગની કામગીરી કરી શકાશે નહિ.
- ૧૫.૦ આ ગાઇડલાઇન્સ પૈકીની કોઇપણ શરતના ભંગ બદલ સરકારશ્રીના કાયદા/નિયમો હેઠળ ક્રિમીનલ કેસ સહિતના પગલાં લેવામાં આવશે.
- ૧૬.૦ રાજ્ય સરકાર તરફથી ખાણ-ખનિજને લગતી વાપતો વખત નક્કી થતી નીતિઓનું પાલન કરવાનું રહેશે.
- ૧૭.૦ ડીસીલ્ટીંગની કામગીરી દરમિયાન નીકળનાર મટીરીયલ્સ અંગે એજન્સીએ સરકાર શ્રીનાં નિયમો અનુસાર ખાણ ખનિજ વિભાગની કચેરી સાથે પરામર્શમાં રહીને રોયલ્ટી, જી.એસ.ટી, ડી.એમ.એફ, ઇંકમટેક્સ તથા લગતા તમામ કરવેરા ભરપાઇ કરવાના રહેશે.

બિડાણ- ઉપર મુજબ

(અ.ન.) કાર્યપાલક ઇજનેર
ડ્રેનેજ વિભાગ નં. ૨
તા. ૦૧/૦૮/૨૦૧૮ સુરત

- નકલ સવિનય સાદર રવાના પ્રતિ, કલેક્ટર કચેરી, જીલ્લા સેવા સદન, સુરત તરફ જાણ સારૂ.
- નકલ સવિનય સાદર રવાના પ્રતિ, અધિક્ષક ઇજનેરશ્રી, સુરત સિંચાઇ વર્તુળ, સુરત તરફ જાણ તેમજ સુચિત બાબતે આપની કક્ષાએ થી જરૂરી સુચનો આપવા સારૂ.
- નકલ રવાના પ્રતિ, નાયબ કાર્યપાલક ઇજનેરશ્રી, તાપી પાળા પેટા વિભાગ નં. ૩ સુરત તરફ જાણ સારૂ.

કાર્યપાલક ઇજનેર
ડ્રેનેજ વિભાગ નં. ૨
સુરત

**NARMADA, WATER RESOURCES, WATER
SUPPLY AND KALPSAR DEPARTMENT**

Executive Engineer, Surat Irrigation Circle, Drainage Division No.2,

Thirst floor, New Bartender Drainage Office, Athwalines, Surat-395001.

Tel: (0261) -2668760, 2667476. Resi: 0261-2669825. Fax: (0261) -2667469.

Reference: DD/PB-3/Tapi River/Self Expended Desilting Work/Surat/2019.

To,

Geologist, Department of Geology and Minerals,

Sewa Sadan-2,

First Floor,

Athwalines, Surat-395001.

Subject: Issuance of NOC for desilting in Tapi River.

Reference:

(1) Circle Office letter no. Su.Si.V./PB-5/Tapi River/Self-Financed Desilting,
dated 07/09/2022.

- (2) Divisional Office letter no. DD-2/PB-37/Tapi River/Self-Financed Desilting, dated 12/09/2022.
- (3) Department of Geology and Minerals letter no. GS/QP/364/MM Inca/2022-23/4435, dated 19/12/2022.
- (4) Commissioner of Fisheries, Gujarat State, Gandhinagar letter no. Gu.Tek.T-5/Dredging/Dump/2022-23/202, dated 11/05/2022.
- (5) Applicant MM Inca Bilcon's letter dated 30/08/2022.
- (6) This Subdivision Office Letter d. TAPA/PEVI/03-PB-TAPI River/ Self Expended Dredging Approval / 497/ 30/12/2022

Sir,

Regarding the subject mentioned above, it is respectfully stated that the Circle Office, Surat, and the Divisional Office, Surat, in their referenced letters no. 1 and 2, and your referenced letter no. 3, and the Commissioner of Fisheries, Gujarat State, Gandhinagar in their referenced letter no. 4, it has been mentioned that the applicant, MM Inca Bilcon, has been granted permission for plain sand mining within survey numbers 847, 851, 855, 857, 859, 861, and 938 covering an area of 16.40.50 hectares for the purpose of excavation and supply/sale of 100000 tons of sand mineral.

In view of the above, a "No Objection Certificate" has been issued with the following conditions:

1. The agency must carry out the transportation of the dredged material at its own cost and risk. Continuous maintenance and repair of the road must also be done by the agency. Vehicle passage over the Tapi River embankment must be according to the instructions given by the Superintendent Engineer and as per the protection measures provided by the LBA. The vehicle must pass over the specified pathway only.
2. The agency must obtain all necessary permissions from relevant government departments in advance and perform the tasks as per their guidelines and approvals. Any unauthorized activity will result in the immediate revocation of the given NOC.
3. In case of illegal mining, the given NOC will be immediately revoked.
4. During the desilting operation, the agency is responsible for arranging for the disposal of materials such as clay and sand at its own cost and risk.
5. The agency must ensure that no damage occurs to the embankments or structures of the Tapi River during desilting operations. The agency is fully responsible for any accidents, damages, or casualties that may occur during the operation.
6. During the operation, the agency must take care to protect the safety of the weir/causeway. The contractor must be certified and provide

detailed information, including ID cards and police verification, to the irrigation department.

7. Both private and government lands are located upstream and downstream of the weir/causeway. The agency must ensure that no damage occurs to the private property access roads located along the banks during desilting operations. If any damage occurs, the agency is responsible for compensating for it. The agency must obtain necessary permissions at its own cost and risk for the use of private or government land for this work.
8. The agency must ensure that the eco-system and aquatic system of the Tapi River are not harmed. The agency is fully responsible for any legal issues arising from this matter.
9. Desilting operations must not be carried out within 1.00 km upstream of the Singanpor weir/causeway unless specified by the Municipal Corporation.
10. Desilting operations must not be conducted from 15th June to 31st October during the monsoon season. The time limit for this work, including the monsoon, is 36 months.
11. If the agency fails to comply with the instructions or resolutions of the relevant government departments during the desilting and

dredging operations, the approval will be revoked at any time without prior notice.

12. The provisions mentioned in the resolutions of the Mines and Minerals Department, Government of Gujarat, Secretariat, Gandhinagar dated 20-02-2014 must be strictly followed.
13. Desilting operations cannot be conducted within a distance of 500 meters from the riverbank.
14. Desilting operations cannot be conducted within 500 meters upstream and 500 meters downstream of railway bridges, intake wells, road bridges, or other significant structures on the Tapi River unless specified by the Municipal Corporation.
15. Any breach of these guidelines will result in legal action as per government laws and regulations.
16. The agency must comply with the policies regarding mines and minerals as determined by the government from time to time.
17. The agency must pay all applicable royalties, GST, DMF, income tax, and other taxes for the materials extracted during desilting operations as per the rules of the Mines and Minerals Department.

Enclosures : As above

Yours sincerely,

Executive Engineer,

Drainage Division No.2, Surat.

1. Copy to Collector Office, Immediate Services Department, Surat:
2. Copy to Assistant Engineer, Surat Municipal Corporation, Surat:
3. Copy to the notified person for necessary actions:
4. Copy to the Legal Executive Engineer, Tapi River Front Division No. 3, Surat:





કલેક્ટરશ્રીની કચેરી
ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતુ

જીલ્લા સેવા સદન-૨, અઠવા લાઇન્સ, સુરત-૩૯૫૦૦૧

ફોન : ૦૨૬૧-૨૬૬૨૦૮૮, E-mail:- geologist-sur@gujarat.gov.in



નં.જી.એસ/ક્યુપી/એમ.એમ.ઇન્ફા./૨૦૨૨-૨૩/૧૭

તા. ૦૪/૦૨/૨૦૨૩

પ્રતિ,
માન. કમિશ્નરશ્રી
ભુસ્તરવિજ્ઞાન અને ખનિજ ખાતુ,
ડો.જીવરાજ મહેતા ભવન, બ્લોક નંબર-૧૫,
ગાંધીનગર.

વિષય : સાદીરેતી ખનીજની રોયલ્ટી ભરપાઈ કરાવી બલ્ક પરમીટ મંજૂર કરવા બાબત.

સંદર્ભ : (૧) અત્રેના પત્ર નં.જી.એસ/ક્યુપી/બલ્ક પરમીટ/૨૦૨૨-૨૩/૪૦૬૭, તા.૨૨.૧૧.૨૦૨૨
(૨) આપની કચેરીનો ઇ-મેઇલ તા.૧૭.૧૨.૨૦૨૨

સાહેબશ્રી,

સવિનય ઉપરોક્ત વિષય તથા સંદર્ભદર્શિત પત્રો પરત્વે જણાવવાનું કે, અરજદારશ્રી એમ.એમ.ઇન્ફા.બિલ્કોન, રે.નવસારીએ મોજે.ડુમ્મસ, તા.મજુરા, જી.સુરતના સર્વે નં.૧૦૦૫, ૧૦૦૩, ૧૦૦૨, ૯૫૧, ૯૫૦, ૯૩૭/૨ ની સામે તાપી નદીપટ પૈકીના હે.૫૦.૦૦.૦૦ પૈકી ફાજલ હે.૩૪.૧૬.૮૩ વિસ્તારમાંથી ૧,૦૦,૦૦૦ મે.ટન સાદી રેતી ખનીજની બલ્ક પરમીટ ઉક્ત સંદર્ભ-૧ થી મંજૂર કરવા દરખાસ્ત કરવામાં આવેલ.

ઉક્ત સંદર્ભ-૨ થી માગવામાં આવેલ પુર્તતા નીચે મુજબ કરવામાં આવે છે.

- (૧) સદર વિસ્તારમા મામલતદારશ્રી, સુરત શહેર, મજુરાનો અભિપ્રાય હકારાત્મક આવેલ હોય તથા મહાનગરપાલિકા, સુરતના પત્ર નં.સા.વે.ઝોન(અઠવા)/આ.પર૮૦, તા.૨૬.૧૨.૨૦૨૨ થી જણાવેલ છે કે આ પ્રકારનું " ના વાંધા પ્રમાણપત્ર " મેળવવાનું રહેતું નથી.(નકલ આ સાથે સામેલ છે.)
- (૨) ફિશરીઝ કચેરીના તા.૦૪.૦૨.૨૦૨૨ ના " ના વાંધા પ્રમાણપત્ર " માં જણાવ્યા મુજબ નકશામા દર્શાવેલ અક્ષાંસ અને રેખાંશ વિસ્તાર માટે " ના વાંધા પ્રમાણપત્ર " આપવામાં આવેલ છે તેની નકલ નકશા સાથે સામેલ છે.
- (૩) મામલતદારશ્રી, સુરત શહેર, મજુરાના હકારાત્મક મહેસુલી અભિપ્રાયમાં એક કરતાં વધુ ગામનો સમાવેશ થતો હોય જેમાં મહેસુલી અભિપ્રાય જોડાણ-૧(અ) ની નકલની જરૂરીયાત રહેતી નથી.
- (૪) સદર વિસ્તાર મહાનગરપાલિકા, સુરત હેઠળ આવતો હોઇ, ગ્રામ પંચાયત લાગુ પડતો નથી. તથા માગણીવાળો વિસ્તાર શિડ્યુલ વિસ્તારમા પડતો નથી જેથી ગ્રામ પંચાયતના ઠરાવ મેળવવાની જરૂર રહેતી નથી.

(પ) ગુજરાત સરકારશ્રીના કૃષિ, ખેડૂત કલ્યાણ અને સહકાર વિભાગ, ગાંધીનગરના પરિપત્ર ક્રમાંક : એફડીવી/૧૨૨૦૨૦/૧૫૭/ટ, તા.૨૬.૦૫.૨૦૨૦ અંતર્ગત મત્સ્યોદ્યોગ કમિશ્નરશ્રીની કચેરી, ગાંધીનગરના પત્ર ક્રમાંક : ગુમ/ટેક/ટ-૫/ફેજીંગ/ડમ્પ/૨૨-૨૩/૨૨૦, તા.૧૧.૦૫.૨૦૨૨(નકલ સામેલ છે.) થી સદર વિસ્તારમાં ફેજીંગ કામગીરી દરમ્યાન નિકળતુ ફેજ મટીરીયલ્સ/ખનિજને નદીપટ્ટના લાગુ કિનારે કોઇને કોઇપણ રીતે અડચણ ન થાય તે રીતે ખાલી કરવાની/ડમ્પ કરવાની જરૂરી મંજૂરી આપવામાં આવેલ છે. જેથી ફેજીંગની કામગીરી દરમ્યાન નિકળતા અલગ અલગ ખનિજો જેમ કે રેતી, કાંપ, માટી, કંકર, ગ્રેવલ વિગેરેની અત્રે જરૂરી રોયલ્ટી પાસ/પરમીટ તેમજ પરવાનગી મેળવવા જણાવેલ છે. જેથી સિંચાઇ વિભાગનુ NOC / મંજૂરીની જરૂરીયાત રહેતી નથી. વધુમાં નદીપટ્ટમા ક્વોરીલીઝ મંજૂર કરતા પહેલા સિંચાઇ વિભાગનુ NOC મેળવવામા આવતુ નથી. જેથી સદર પરમીટ અરજીમાં પણ સિંચાઇ વિભાગનુ NOC મેળવવાની જરૂરીયાત રહેતી નથી. તેમછતાં, નર્મદા, પાણી પુરવઠા અને કલ્પસર વિભાગ, સુરતના તા.૩૦.૧૨.૨૦૨૨ ના પત્રથી આવેલ " ના વાંધા પ્રમાણપત્રની નકલ આ સાથે સામેલ છે.

બિડાણ :- ઉપર મુજબ

૨૦/૫/૨૦૨૩
૫/૫/૨૦૨૩
ભુસ્તરશાસ્ત્રી

ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતુ
સુરત

૦૮/૫/૨૦૨૩

૦૫/૦૫/૨૦૨૩
મિ.જી.એ.એ.એ.

Collector Shri's Office
Department of Geology and Minerals
District Service Centre-2, Athwa Lines, Surat-395001
Zone: 0281-2852088
E-mail: geologist-sur@gujarat.gov.in

No. G.S/QP/M.M.Infra./2022-23/97

Date: 05/03/2023

To,

Respected Commissioner Shri,
Department of Geology and Minerals,
Dr. Jivraj Mehta Bhavan, Block Number-15,
Gandhinagar.

Subject: Approval for Royalty Payment and Bulk Permit for Ordinary Sand Mining

Reference:

1. Letter No. GS/QP/Bulk Permit/2022-23/4067, Dated 22.11.2022
2. Your Office Email Dated 17.12.2022

Respected Sir,

With reference to the above-mentioned subject and letters, we would like to inform you that the applicant, M.M. Infra Buildcon, Ray Navsari, has applied for a bulk permit for 1,00,000 metric tons of ordinary sand

minerals from the Tapi riverbed area of 50 hectares, out of which 34.16.83 hectares are surplus, located at Survey Nos. 1005, 1003, 1002, 951, 950, 937/2 in Dumas, Majura Taluka, Surat District.

As requested in reference 2, the following details are provided:

1. The area in question has received a positive opinion from the Mamlatdar, Surat City, Majura, and the Surat Municipal Corporation in letter No. Sa.Ve.Zone (Athwa)/A.5280, dated 26.12.2022, which states that there is no need for a "No Objection Certificate" for this type of permit (copy enclosed).
2. The Fisheries Office has provided a "No Objection Certificate" for the specified latitude and longitude areas as indicated on the map (copy enclosed).
3. Since the positive revenue opinion from the Mamlatdar, Surat City, Majura, includes more than one village, there is no need to attach a copy of the revenue opinion as per Attachment-1(A).
4. The area in question falls under the jurisdiction of the Surat Municipal Corporation, so the Gram Panchayat is not applicable. Additionally, as the area does not fall under the Scheduled Area, there is no need to obtain a resolution from the Gram Panchayat.
5. The Gujarat Government's Agriculture, Farmer Welfare, and Cooperation Department, Gandhinagar's circular no.

FDV/122020/157/T, dated 26.05.2020, and the Fisheries Commissioner's office, letter no. GUM/TEC/T-5/Dredging/Dump/22-23/220, dated 11.05.2022 (copy enclosed), have granted permission to clear/dump the dredged materials/minerals in a way that does not obstruct the riverbed edge during dredging activities. Therefore, there is no need for an NOC from the Irrigation Department for dredging permits. However, a "No Objection Certificate" from the Narmada, Water Supply, and Kalpsar Department, Surat, dated 30.12.2022, is enclosed.

Bidding: AS ABOVE

Geologist

Geology and Mineral Department,

Surat

04/01/2023





- ☎ +91 9904622655
- ✉ mminfrabuildcon2020@gmail.com
- 📍 219, 2nd Floor, Shivani Complex,
Shivani Park, Kaliawadi,
Navsari-396445.

ANNEXURE-R-8



બિન અધિકૃત પેશ કદમી,
ખનનના કામોને મત્સ્ય બંદર/
મત્સ્ય ઉત્તરાણ કેન્દ્રોની ૧૦
કિલોમીટરની હદમાં મત્સ્યોદ્યોગ
ખાતાની એન.ઓ.સી. વગર
મંજૂરી ન આપવા બાબત.

ANNEXURE-R-9

ગુજરાત સરકાર
કૃષિ, ખેડૂત કલ્યાણ અને સહકાર વિભાગ
પરિપત્ર ક્રમાંક: એફડીવી/૧૨૨૦૨૦/૧૫૭/૮
સચિવાલય, ગાંધીનગર
તા: ૨૬/૦૫/૨૦૨૦

પરિપત્ર:

કૃષિ અને સહકાર વિભાગ, સચિવાલય ગાંધીનગરના તા: ૨૨/૧૧/૨૦૧૬ના નોટીફિકેશનથી ગુજરાત રાજ્યના કાંઠા વિસ્તારના ૧૦૭ મત્સ્ય કેન્દ્રો (મત્સ્ય બંદરો તેમજ મત્સ્ય ઉત્તરાણ કેન્દ્રો) નોટીફાઇડ કરવામાં આવેલ છે. જે મુજબ મત્સ્યોદ્યોગ કમિશ્નરશ્રીની કચેરી હેઠળ ૧૦૭ નોટીફાઇડ થયેલ મત્સ્ય કેન્દ્રો (મત્સ્ય બંદરો તેમજ મત્સ્ય ઉત્તરાણ કેન્દ્રો) મત્સ્ય પ્રવૃત્તિ માટે કાર્યરત છે. તે મત્સ્ય કેન્દ્રો ખાતે મત્સ્યોદ્યોગ ખાતા દ્વારા મત્સ્ય પ્રવૃત્તિ હાથ ધરવામાં આવે છે. આ મત્સ્ય કેન્દ્રો ખાતે મત્સ્યોદ્યોગ ખાતા દ્વારા માછીમારોના ઉત્કર્ષ માટે જરૂરિયાત મુજબ માળખાકીય સુવિધાઓ ઉભી કરવામાં આવે છે અને તેનો નિભાવ પણ કરવામાં આવે છે. મત્સ્યોદ્યોગ ખાતાના મત્સ્ય કેન્દ્રો ટાઇડલ પોર્ટ હોવાથી સમયાંતરે મત્સ્ય કેન્દ્રોનું બારું તેમજ ચેનલ કાંપ-રેતીના ભરાવાથી છીછરાં થઈ જાય છે. તેમજ ઘણી જગ્યાએ કાંપ-રેતીના ભરાવાથી મુખ બંધ થઈ જાય છે. જેથી બારામાં આવવા જવા માટે મત્સ્ય બોટોને પુરતી ઊંડાઈ મળતી નથી. જેના લીધે માછીમારો તેઓની મત્સ્ય પકડાણ સાથે બોટોને માત્ર ભરતીના સમયે જ કાંઠા પર લાવી શકે છે. તે માટે સમયાંતરે મત્સ્ય કેન્દ્રો ખાતે મેઇન્ટેનન્સ ફ્રેન્જિંગનું કામ કરવાની જરૂરિયાત રહે છે.

સદર ફ્રેન્જિંગ કામગીરી પી.પી.પી ધોરણ સિવાય ટેન્ડર દ્વારા કરવામાં આવે, ત્યારે રાજ્ય સરકારને મોટો ખર્ચ ભોગવવાનો રહે છે. આ ખર્ચ રાજ્ય સરકારે ભોગવવો ન પડે તેથી પ્રથમ પ્રાયોગિક ધોરણે વિના મૂલ્યે ફ્રેન્જિંગ કામ થાય અને સરકારને રોયલ્ટી ચાર્જ તેમજ લાગુ પડતા વેરાઓની આવક મળે તે માટે પી.પી.પી ધોરણે ફ્રેન્જિંગની કામગીરી હાથ ધરેલ. ત્યારબાદ રાજ્ય સરકારને રોયલ્ટી, પ્રિમિયમ ચાર્જ તેમજ અન્ય લાગુ પડતા વેરાઓની આવક થાય તે માટે મત્સ્યોદ્યોગ ખાતા હેઠળના ઉક્ત મત્સ્ય કેન્દ્રો ખાતે ફ્રેન્જિંગની કામગીરી બાબતે સઘન વિચારણા થયા બાદ સરકાર દ્વારા તા. ૨૨/૦૮/૨૦૧૭ના ઠરાવ ક્રમાંક એફ.ડી.વી-૧૨૨૦૧૭-૭૩૭-ટી થી પી.પી.પી ધોરણે વિના મૂલ્યે ફ્રેન્જિંગની નીતિ નક્કી કરવામાં આવી.

મત્સ્યોદ્યોગ ખાતા દ્વારા ઉક્ત નીતિ અંતર્ગત હાથ ધરાનાર અને પ્રાયોગિક ધોરણે હાથ ધરેલ પી.પી.પી ધોરણની ફ્રેન્જિંગ કામગીરી પ્રભાવિત ન થાય અને સરકારને થનાર આવકમાં ગુરુસાન ન થાય તેમજ દરિયાઈ સુરક્ષાને ધ્યાને રાખીને મત્સ્યોદ્યોગ પ્રભાગ હેઠળ નોટીફાઇડ થયેલ ૧૦૭ મત્સ્ય કેન્દ્રો (મત્સ્ય બંદર/ મત્સ્ય ઉત્તરાણ કેન્દ્રો)ની ૧૦

૨૬/૫/૨૦

૧૪
૨૬/૫/૨૦

કિલોમીટરની હદમાં મત્સ્યોદ્યોગ ખાતાની **NOT** મેળવ્યા સિવાય કોઈપણ પ્રકારનું ખનન, કોઈપણ પ્રકારનું ડ્રેજીંગ તેમજ તેને સંલગ્ન કામગીરી કરી શકાશે નહીં. અને તેને સંલગ્ન કોઈ પણ પ્રકારની કામગીરીની મંજૂરી કૃષિ અને સહકાર વિભાગ, ગાંધીનગરના તા:૨૨/૧૧/૨૦૧૬ના નોટીફિકેશનથી ગુજરાત રાજ્યના કાંઠા વિસ્તારના નોટીફાઇડ ક્ષેત્રમાં આવેલ ૧૦૭ (એકસો સાત) મત્સ્ય કેન્દ્રો(મત્સ્ય ખંદરો તેમજ મત્સ્ય ઉત્પાદન કેન્દ્રો) ના લાગુ પડતા છઠ્ઠા કલેક્ટરશ્રીઓ આપી શકશે નહીં.

(સ્ક્રીપ્ટ)

(સ્મિતા અધવર્ધુ)

ઉપ સચિવ

કૃષિ, ખેડૂત કલ્યાણ અને સહકાર વિભાગ

પ્રતિ,

- (૧) માન. રાજ્યપાલશ્રીના અંગત સચિવશ્રી, રાજભવન, ગાંધીનગર.
- (૨) માન. મુખ્યમંત્રીશ્રીના અગ્ર મુખ્ય સચિવશ્રી, સ્વર્ણીમ સંકુલ -૧ સચિવાલય, ગાંધીનગર.
- (૩) માન. મંત્રીશ્રી (મત્સ્યોદ્યોગ)ના અંગત સચિવશ્રી સ્વર્ણીમ સંકુલ-૧ સચિવાલય, ગાંધીનગર.
- (૪) માન. રા.ડ. મંત્રીશ્રી (મત્સ્યોદ્યોગ)ના અંગત સચિવશ્રી સ્વર્ણીમ સંકુલ-૨ સચિવાલય, ગાંધીનગર.
- (૫) માન. મંત્રીશ્રી (ઉદ્યોગ)ના અંગત સચિવશ્રી સ્વર્ણીમ સંકુલ-૨ સચિવાલય, ગાંધીનગર.
- (૬) અગ્રસચિવશ્રી(ઉદ્યોગ અને ખાણ)ના અંગત સચિવશ્રી, સચિવાલય ગાંધીનગર.
- (૭) સચિવશ્રી, (મત્સ્યોદ્યોગ)ના અંગત સચિવશ્રી, સચિવાલય, ગાંધીનગર.
- (૮) સચિવશ્રી(જળ સંપત્તિ)ના અંગત સચિવશ્રી, સચિવાલય ગાંધીનગર.
- (૧૦) મત્સ્યોદ્યોગ કમિશ્નરશ્રી, ગુજરાત રાજ્ય, ડો. છવરાજ મહેતા ભવન, ગાંધીનગર.
- (૧૧) સંબંધિત જિલ્લા કલેક્ટરશ્રીઓ (મત્સ્યોદ્યોગ કમિશ્નરશ્રીની કચેરી મારફત)
- (૧૨) નાયબ મત્સ્યોદ્યોગ નિયામકશ્રી, અમદાવાદ /વડોદરા /સુરત /રાજકોટ /વેરાવળ (મત્સ્યોદ્યોગ કમિશ્નરશ્રીની કચેરી મારફત)
- (૧૩) સિલેક્ટ ક્ષાઇલ.

Non-Approval of Maintenance Dredging Work within 10 km of
Fisheries Ports

Government of Gujarat

Agriculture, Farmers' Welfare, and Cooperation Department

Circular No: Affidavit/122020/157/T Secretariat, Gandhinagar Date: 26/05/2020

Circular:

From the Agriculture and Cooperation Department, Secretariat Gandhinagar, dated 22/11/2016, 107 fishery centers (fishery ports and fishery landing centers) in the coastal area of Gujarat state have been notified. According to this, 107 notified fishery centers (fishery ports and fishery landing centers) are operational for fishery activities under the office of the Commissioner of Fisheries. At these fishery centers, fishery activities are conducted by the Department of Fisheries. At these fishery centers, the Department of Fisheries establishes necessary infrastructure for the development of fishermen and maintains it as well. The fishery centers of the Department of Fisheries being tidal ports, from time to time, the bars and channels of the fishery centers become shallow due to siltation and sand accumulation. In many places, the entrance gets blocked due to sand accumulation. Thus, there isn't enough depth for fishing boats to navigate in and out of the bars. As a result, fishermen can only bring their boats to the shore during

high tide. Hence, there is a need for maintenance dredging work at the fishery centers from time to time.

PPP Policy Implementation: When such dredging work is done through tenders other than the PPP (Public-Private Partnership) model, the state government has to incur significant expenses. To avoid these expenses, the dredging work was undertaken on a PPP basis for the first time as a pilot project to perform dredging at no cost and generate revenue for the government through royalty charges and applicable taxes. After thorough consideration of the dredging activities at the mentioned fishery centers under the Department of Fisheries, the government decided on a policy for cost-free dredging on a PPP basis through resolution number F.D.V-122017-737-T dated 22/08/2017.

Restrictions on Mining and Dredging: To ensure that the dredging work undertaken on a PPP basis under the said policy and the pilot project is not affected and that the government does not suffer revenue losses, and keeping maritime safety in mind, no mining, dredging, or related activities shall be carried out within a 10-kilometer radius of the 107 notified fishery centers (fishery ports/fishery landing centers) under the Fisheries Department except by the Fisheries Department itself. Any related activities will not be permitted, and any such approvals regarding the notified 107 (one hundred seven) fishery centers (fishery

ports and fishery landing centers) in the coastal area of Gujarat state as per the notification dated 22/11/2016 from the Agriculture and Cooperation Department, Gandhinagar will not be granted by the respective District Collectors.

[Signature]

Smita Adhvaryu

Dy Secretary

Agriculture, Farmers' Welfare, and Cooperation Department

Distribution:

1. Personal Secretary to the Honorable Governor, Raj Bhavan, Gandhinagar.
2. Additional Chief Secretary to the Chief Minister, Secretariat, Gandhinagar.
3. Personal Secretary to the Honorable Minister (Agriculture), Secretariat, Gandhinagar.
4. Personal Secretary to the Honorable Minister (Fisheries), Swarnim Sankul-2, Gandhinagar.
5. Personal Secretary to the Honorable Minister (Industries), Secretariat, Gandhinagar.
6. Additional Chief Secretary (Industries and Mines), Secretariat, Gandhinagar.
7. Secretary (Fisheries), Secretariat, Gandhinagar.

8. Secretary (Water Resources), Secretariat, Gandhinagar.
9. Fisheries Commissioner, Gujarat State, Dr. Jivraj Mehta Bhavan,
Gandhinagar.
10. Addressed District Collectors (via Fisheries Commissioner's office).
11. Deputy Director of Fisheries, Ahmedabad/Vadodara/Surat/Rajkot/Veraval
(via Fisheries Commissioner's office).
12. Select File.



વધુમાં સરકારશ્રી ના તા:-૨૦/૧૨/૧૨ ના ઉધોગ અને ખાણ વિભાગના પરિપત્ર પીઆઇએલ/૨૦૧૧/એચ.સી.-૧૪(૬)/૭ તથા તેના સંદર્ભમાં તા:-૨૦/૧/૨૦૧૪ થી બહાર પાડવામાં આવેલ સ્પષ્ટતામાં જણાવ્યા અનુસાર જે સ્થળોએ નદીના પાણી સાથે ખારા પાણી ભળી જવાની શક્યતા હોય (દરિયાના પાણીથી નજીક હોય) તેવા સ્થળોએ સાદી રેતી ખનીજનું ઉત્ખનન કરી શકાય નહીં, પ્રસ્તુત કેસમાં મેસર્સ એમ.એમ.ઇન્ડા બિલ્ડકોન દ્વારા તાપી નદીના મુખમાં ડુમ્મસ ખાતેના સર્વે નંબરોમાં રેતીખનનની કામગીરી કરવામાં આવી રહેલ હોય, ઉક્ત તમામ બાબતો ધ્યાને લઈ મેસર્સ એમ.એમ.ઇન્ડા બિલ્ડકોન (નવસારી) દ્વારા ચાલી રહેલ ખીન અધીકૃત રેતી ખનન ની કામગીરી અટકાવવા ખાણ અને ખનીજ વિભાગને તત્કાલિક અસરથી જરૂરી હુકમ આપના સ્તરે ઘવા વિનંતી.

(જે.સી. ઓધરી)

અધિક્ષક ઇજનેર

સુરત સિંચાઈ વર્તુળ

સુરત.

> નકલ રવાના :- ભૂસ્તરશાસ્ત્રીશ્રી, ભૂસ્તર વિજ્ઞાન અને ખનીજ ખાતુ, જીલ્લા સેવાસદન -૨ પ્રથમમાળ, અઠવાલાઇન્સ સુરત તરફ જાણ તેમજ જરૂરી કાર્યવાહી સારૂ.

✓ નકલ રવાના :- કાર્યપાલક ઇજનેરશ્રી, ડેનેજ વિભાગ-૨ સુરત તરફ જાણ સારૂ.

જા.નં. ડી.ડી.૨૦/૧/૧૧-૩/તાપી-રેતી ખનન/૨૦૧૨ / તા. ૨૬/૨/૨૩
- નકલ રવાના પ્રતિ, નાયબ કાર્યપાલક ઇજનેરશ્રી, તાપી પાલિકા પેટા વિભાગ નં. ૩, સુરત તરફ જાણ તેમજ નિયમોનુસારની કાર્યવાહી સારૂ થઈ ઇશ્વાર સર્વો.

(જે.સી. ઓધરી)
કાર્યપાલક ઇજનેર
ડેનેજ વિભાગ નં.-૨
સુરત.

**NARMADA, WATER RESOURCES, WATER
SUPPLY AND KALPSAR DEPARTMENT**

Executive Engineer, Surat Irrigation Circle, Drainage Division No.2,

Thirst floor, New Bartender Drainage Office, Athwalines, Surat-395001.

Tel: (0261) -2668760, 2667476. Resi: 0261-2669825. Fax: (0261) -2667469.

Reference: DD/PB-1/Tapi River/Drainage/Vashi/414.

Date: 08/02/2023

To,

Collector, Surat

Subject: Regarding the recommendation for the renewal of the mining lease for the removal of riverbed material (sand, gravel, etc.) from Tapi river in the Surat district by MM Infra Buildcon (Navsari).

Reference:Applicant Kalpeshbhai Ishwarbhai Patel's letter dated 21/01/2023.

Regarding the above subject, it is to inform you that M/S MM Infra Buildcon (Navsari) has applied for the renewal of the mining lease for the removal of riverbed material (sand, gravel, etc.) from Tapi river in Surat district. As per the above-mentioned subject, M/S MM Infra Buildcon (Navsari) has applied for the renewal of the mining lease for the removal of riverbed material from the Tapi river in Surat district. The proposal was forwarded to the Forest and Environment Department, Government of Gujarat, with reference letter no. E.N.V-10-2013-108-E dated July 11, 2013, for consideration under the CRZ Notification-2011.

In this regard, it is informed that prior to the removal of riverbed material from the river, the Forest and Environment Department must be consulted, and a CRZ clearance certificate (NOC) must be obtained. As per the Tapi river notification, the concerned should ensure compliance with the rules. Is the necessary approval for the renewal of the mining lease obtained from the Forest and Environment Department? For detailed information regarding the renewal of the mining lease, please contact the "Forest and Environment Department."

According to the provisions and regulations of the Government of Gujarat dated 20/12/2013, it is to be informed that wherever the natural flow of river water (freshwater bodies) has silt accumulation, the extraction of such silt is not permissible without proper authorization. In the current case, M/S

MM Infra Buildcon (Navsari) has applied for the renewal of the mining lease for the removal of riverbed material (silt) from the Tapi river in Surat district. The necessary documents for the renewal of the mining lease have been forwarded to the concerned departments. Therefore, M/S MM Infra Buildcon (Navsari) is requested to provide the detailed plan and relevant information for the silt removal operations from the riverbed.

Sincerely,

J.C. Chaudhary,

Superintending Engineer,

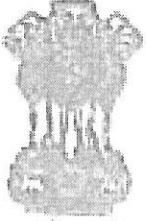
Surat Irrigation Circle,

Surat.

Copy to:

1. Executive Engineer, Forest Department and Mining Department, Immediate Services - 2, Collectorate, Athwalines, Surat, for necessary action.
2. Assistant Engineer, Drainage Department - 2, Surat, for necessary action.



 <p>સત્યમેવ જયતે</p>	<p>ભુસ્તરશાસ્ત્રીની કચેરી</p> <p>ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતુ</p> <p>જીલ્લા સેવાસદન-૨, બી.બ્લોક પ્રથમ માળ, યકવા લાઇન્સ, સુરત</p> <p>ઈ-મેઇલ : hr@hparat.gov.in, ફોન.નં.(૦૨૬૧-૨૬૬૨૦૮૮)</p>	 <p>Commissioner of Geology & Mining, Gujarat</p>
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R.P.A.D

નં.જીએસ/એનજીટી/એમ.એમ/માહિતી/૨૦૨૩-૨૪/૩૬૪૦

તા. ૦૭/૧૦/૨૦૨૩

પ્રતિશ્રી,

ડૉ. જે. ડી. ઓઝા

પ્રાદેશિક અધિકારી તથા મેમ્બર & કો-ઓર્ડિનેટ ઓફ ધી કમિટી

ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ

પ્લોટ નં.૧૧-૧૨/૨,૩ જી.આઈ.ડી.સી, પાંડેસરા

જિ.સુરત

વિષય : એન.જી.ટીના કેસ નં. ૮૧/૨૦૨૩ ના કામે રથાયેલ એક્સપર્ટ કમીટીને
માહિતી આપવા બાબત

સંદર્ભ : આપના પત્ર નં. GPCB/RO-SRT/T-387(NGT O.A NO.81/2023/11621
/2023 Dt.29/08/2023

સવિનય ઉપરોક્ત વિષયે જણાવવાનું કે, સંદર્ભદર્શીત પત્રથી આપે માંગેલ માહિતી નીચે મુજબ

છે.

(૧) મેસર્સ એમ.એમ.ઈન્ફા દ્વારા ડ્રેજીંગ દરમ્યાન નીકળેલ સાદીરેતી ખનીજ જથ્થાને નિકાસ કરવા માટે ક્વોરી પરમીટ મંજુર કરવામાં આવેલ. જેનાં મોનીટરીંગ માટે અત્રેથી વારંવાર આકસ્મિક ખનીજ વહન તપાસ હાથ ધરવામાં આવેલ. આ ઉપરાંત પીઠાવાલા કોલેજ પાસે હંગામી ચેકીંગ નાકું પણ ઉભુ કરવામાં આવેલ. જે દરમ્યાન પરમીટધારક દ્વારા કોઈ ગેરરીતી આચરવામાં આવેલ હોવાનું ધ્યાને આવેલ નહિ.

(૨) ક્વોરી પરમીટધારક એમ.એમ.ઈન્ફાએ એક એક લાખ મે.ટન જથ્થા માટે કુલ બે (૦૨) ક્વોરી પરમીટ મંજુર કરાવેલ જે બંને પરમીટ અન્વયે નિકાસ કરેલ જથ્થો દર્શાવતુ ઓનલાઈન ઈસ્યુ થતુ પત્રક આ સાથે સામેલ છે.



સિનિયર ભુસ્તરશાસ્ત્રી

ભુસ્તરવિજ્ઞાન અને ખનિજખાતુ

સુરત

Geologist Office

Department of Geology and Mines

District Seva Sadan-2, B Block First Floor, Athwa Lines, Surat

Email: geologist-sur@gujarat.gov.in Phone No. (0281-2782088)

Date: 07/10/2023

R.P.A.D

No. GS/NGT/MM/Information/2023-24/3640

To,

Dr. J. D. Oza

Regional Officer and Member & Co-ordinate of the Committee

Gujarat Pollution Control Board

Plot No. 11-12/2, 3 G.I.D.C, Pandesara

District Surat

**Subject: Regarding Providing Information to the Ex-Pate Committee Formed
in Case No. 81/2023 of NGT**

Reference: Establishment Letter No. GPCB/RO-SRT/T-387 (NGT O.A NO.

81/2023/11621/2023 Dt. 29/08/2023

With due respect, I want to inform you regarding the subject mentioned above that the information requested by you in the referenced letter is as follows:

1. During dredging by M/s M.M. Inka, a basic mineral quantity was approved for export through the quarry permit. Continuous random mineral transport inspections have been conducted from this office for monitoring. Additionally, a temporary checking post has been set up near Pithawala College. During this, there was no irregularity observed by the permit holder.
2. The quarry permit holder M.M. Infa has obtained a total of two (02) quarry permits for a quantity of one lakh MT each. The online issued documents indicating the quantity exported under both permits are enclosed herewith.

Senior Geologist

Department of Geology and Mines

Surat



MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**NOTIFICATION****ANNEXURE-R-12**

New Delhi, the 18th January, 2019

G.S.R. 37(E).—Whereas by notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O.19 (E), dated the 6th January, 2011 (hereinafter referred to as the Coastal Regulation Zone Notification, 2011), the Central Government declared certain coastal stretches as Coastal Regulation Zone (hereinafter referred to as the CRZ) under section 3 of Environment (Protection) Act, 1986 (29 of 1986);

And Whereas, the Ministry of Environment, Forest and Climate Change has received representations from various coastal States and Union territories, besides other stakeholders, regarding certain provisions in the Coastal Regulation Zone Notification, 2011 related to management and conservation of marine and coastal ecosystems, development in coastal areas, eco-tourism, livelihood options and sustainable development of coastal communities etc.;

And Whereas, various State Governments and Union territory administrations and stakeholders have requested the Ministry of Environment, Forest and Climate Change to address the concerns related to coastal environment and sustainable development with respect to the Coastal Regulation Zone Notification, 2011;

And Whereas, the Ministry of Environment, Forest and Climate Change had constituted a Committee under the Chairmanship of Dr. Shailesh Nayak to examine various issues and concerns of coastal States and Union territories and various stakeholders, relating to the Coastal Regulation Zone Notification 2011 and to recommend appropriate changes in the said Notification;

And Whereas, the report submitted by Dr. Shailesh Nayak Committee has been examined in the Ministry and consultations have been held with various stakeholders in this regard;

And Whereas, a draft Coastal Regulation Zone Notification, 2018 was issued and hosted in the website of the Ministry of Environment, Forest and Climate Change on the 18th April, 2018 seeking comments and suggestions from all concerned;

And Whereas, objections and suggestions received in response to the above mentioned draft Coastal Regulation Zone Notification, 2018 have been duly considered by the Central Government;

Now, therefore in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and in supersession of the Coastal Regulation Zone Notification 2011, number S.O. 19(E), dated the 6th January, 2011, except as respects things done or omitted to be done before such supersession, the Central Government, with a view to conserve and protect the unique environment of coastal stretches and marine areas, besides livelihood security to the fisher communities and other local communities in the coastal areas and to promote sustainable development based on scientific principles taking into account the dangers of natural hazards, sea level rise due to global warming, do hereby, declares the coastal stretches of the country and the water area up to its territorial water limit, excluding the islands of Andaman and Nicobar and Lakshadweep and the marine areas surrounding these islands, as Coastal Regulation Zone as under:-

- (i) The land area from High Tide Line (hereinafter referred to as the HTL) to 500 meters on the landward side along the sea front.

Explanation. - For the purposes of this notification, the HTL means the line on the land upto which the highest water line reaches during the spring tide, as demarcated by the National Centre for Sustainable Coastal Management (NCSCM) in accordance with the laid down procedures and made available to various coastal States and Union territories.

- (ii) CRZ shall apply to the land area between HTL to 50 meters or width of the creek, whichever is less on the landward side along the tidal influenced water bodies that are connected to the sea and the distance upto which development along such tidal influenced water bodies is to be regulated shall be governed by the distance upto which the tidal effects are experienced which shall be determined based on salinity concentration of five parts per thousand (ppt)

measured during the driest period of the year and distance up to which tidal effects are experienced shall be clearly identified and demarcated accordingly in the Coastal Zone Management Plan (hereinafter referred to as the CZMP):

Provided that the CRZ limit of 50 meters or width of the creek whichever is less, shall be subject to revision and final approval of the respective CZMPs as per this notification, framed with due consultative process, public hearing etc. and environmental safeguards enlisted therein, and till such time the CZMP to this notification is approved, the limit of 100 meters or width of the creek whichever is less, shall continue to apply.

Explanation.- For the purposes of this sub-paragraph the expression “tidal influenced water bodies” means the water bodies influenced by tidal effects from sea in the bays, estuaries, rivers, creeks, backwaters, lagoons, ponds that are connected to the sea.

- (iii) The “intertidal zone” means land area between the HTL and the Low Tide Line (hereinafter referred to as the LTL).
- (iv) The water and the bed area between the LTL to the territorial water limit (12 Nm) in case of sea and the water and the bed area between LTL at the bank to the LTL on the opposite side of the bank, of tidal influenced water bodies.

2.0 Classification of CRZ. – For the purpose of conserving and protecting the coastal areas and marine waters, the CRZ area shall be classified as follows, namely: -

2.1 CRZ-I areas are environmentally most critical and are further classified as under:

2.1.1 CRZ-I A:

- (a) CRZ-I A shall constitute the following ecologically sensitive areas (ESAs) and the geomorphological features which play a role in maintaining the integrity of the coast viz.:
 - (i) Mangroves (in case mangrove area is more than 1000 square meters, a buffer of 50 meters along the mangroves shall be provided and such area shall also constitute CRZ-I A);
 - (ii) Corals and coral reefs;
 - (iii) Sand dunes;
 - (iv) Biologically active mudflats;
 - (v) National parks, marine parks, sanctuaries, reserve forests, wildlife habitats and other protected areas under the provisions of Wild Life (Protection) Act, 1972 (53 of 1972), Forest (Conservation) Act, 1980 (69 of 1980) or Environment (Protection) Act, 1986 (29 of 1986), including Biosphere Reserves;
 - (vi) Salt marshes;
 - (vii) Turtle nesting grounds;
 - (viii) Horse shoe crabs’ habitats;
 - (ix) Sea grass beds;
 - (x) Nesting grounds of birds;
 - (xi) Areas or structures of archaeological importance and heritage sites.
- (b) A detailed environment management plan shall be formulated by the states and Union territories for such ecologically sensitive areas in respective territories, as mapped out by the National Centre for Sustainable Coastal Management (NCSCM), Chennai based on guidelines as contained in **Annexure-I** to this notification and integrated with the CZMP.

2.1.2 CRZ-I B:

The intertidal zone i.e. the area between Low Tide Line and High Tide Line shall constitute the CRZ-I B.

2.2 CRZ-II:

CRZ-II shall constitute the developed land areas up to or close to the shoreline, within the existing municipal limits or in other existing legally designated urban areas, which are substantially built-up with a ratio of built-up plots to that of total plots being more than 50 per cent and have been provided with drainage and approach roads and other infrastructural facilities, such as water supply, sewerage mains, etc.

2.3 CRZ-III:

Land areas that are relatively undisturbed (viz. rural areas, etc.) and those which do not fall under CRZ-II, shall constitute CRZ-III, and CRZ-III shall be further classified into following categories: -

2.3.1 CRZ-III A:

Such densely populated CRZ-III areas, where the population density is more than 2161 per square kilometre as per 2011 census base, shall be designated as CRZ-III A and in CRZ-III A, area up to 50 meters from the HTL on the landward side shall be earmarked as the 'No Development Zone (NDZ)', provided the CZMP as per this notification, framed with due consultative process, have been approved, failing which, a NDZ of 200 meters shall continue to apply.

2.3.2 CRZ-III B:

All other CRZ-III areas with population density of less than 2161 per square kilometre, as per 2011 census base, shall be designated as CRZ-III B and in CRZ-III B, the area up to 200 meters from the HTL on the landward side shall be earmarked as the 'No Development Zone (NDZ)'.

2.3.3:

Land area up to 50 meters from the HTL, or width of the creek whichever is less, along the tidal influenced water bodies in the CRZ III, shall also be earmarked as the NDZ in CRZ III.

Note: The NDZ shall not be applicable in the areas falling within notified Port limits.

2.4 CRZ- IV:

The CRZ- IV shall constitute the water area and shall be further classified as under:-

2.4.1 CRZ- IVA:

The water area and the sea bed area between the Low Tide Line up to twelve nautical miles on the seaward side shall constitute CRZ-IV A.

2.4.2 CRZ- IVB:

CRZ-IV B areas shall include the water area and the bed area between LTL at the bank of the tidal influenced water body to the LTL on the opposite side of the bank, extending from the mouth of the water body at the sea up to the influence of tide, i.e., salinity of five parts per thousand (ppt) during the driest season of the year.

3.0 Areas requiring special consideration in the CRZ.- Following coastal areas shall be accorded special consideration for the purpose of protecting the critical coastal environment and difficulties faced by local communities: -

3.1 Critically Vulnerable Coastal Areas (CVCA):

Sundarban region of West Bengal and other ecologically sensitive areas identified as under Environment (Protection) Act, 1986 such as Gulf of Khambat and Gulf of Kutchh in Gujarat, Malvan, Achra-Ratnagiri in Maharashtra, Karwar and Coondapur in Karnataka, Vembanad in Kerala, Gulf of Mannar in Tamil Nadu, Bhaitarkanika in Odisha, Coringa, East Godavari and Krishna in Andhra Pradesh shall be treated as Critical Vulnerable Coastal Areas (CVCA) and managed with the involvement of coastal communities including fisher folk who depend on coastal resources for their sustainable livelihood.

3.2 CRZ for inland Backwater islands and islands along the mainland coast.

3.3 CRZ falling within municipal limits of Greater Mumbai.

4. Prohibited activities within CRZ.- The following activities shall be prohibited, in general, within the entire CRZ and exceptions to these and other permissible and regulated activities in specific CRZ categories viz. CRZ-I, II, III and IV, shall be governed by the provisions of paragraph 5:-

- (i) Setting up of new industries and expansion of existing industries, operations or processes.
- (ii) Manufacture or handling of oil, storage or disposal of hazardous substances as specified in the notification of the Ministry of Environment, Forest and Climate Change number G.S.R.395 (E), dated the 4th April, 2016.
- (iii) Setting up of new fish processing units.
- (iv) Land reclamation, bunding or disturbing the natural course of seawater except for the activities permissible under this notification and executed with prior permission from the competent authority.
- (v) Discharge of untreated waste and effluents from industries, cities or towns and other human settlements.
- (vi) Dumping of city or town wastes including construction debris, industrial solid wastes, fly ash for the purpose of land filling.
- (vii) Port and harbour projects in high eroding stretches of the coast.
- (viii) Mining of sand, rocks and other sub-strata materials.
- (ix) Dressing or altering of active sand dunes.
- (x) In order to safeguard the aquatic system and marine life, disposal of plastic into the coastal waters shall be prohibited and adequate measures for management and disposal of plastic materials shall be undertaken in the CRZ.
- (xi) Drawal of ground water.

5. Regulation of permissible activities in CRZ:

5.1 CRZ-I:

5.1.1. CRZ-IA:

These areas are ecologically most sensitive and generally no activities shall be permitted to be carried out in the CRZ-I A area, with following exceptions:-

- (i) Eco-tourism activities such as mangrove walks, tree huts, nature trails, etc., in identified stretches areas subject to such eco-tourism plan featuring in the approved CZMP as per this notification, framed with due consultative process, public hearing, etc. and further subject to environmental safeguards and precautions related to the Ecologically Sensitive Areas, as enlisted in the CZMP.
- (ii) In the mangrove buffer, only such activities shall be permitted like laying of pipelines, transmission lines, conveyance systems or mechanisms and construction of road on stilts, etc. that are required for public utilities.
- (iii) Construction of roads and roads on stilts, by way of reclamation in CRZ-I areas, shall be permitted only in exceptional cases for defence, strategic purposes and public utilities, subject to a detailed marine or terrestrial or both environment impact assessment, to be recommended by the Coastal Zone Management Authority and approved by the Ministry of Environment, Forest and Climate Change; and in case construction of such roads passes through mangrove areas or is likely to damage the mangroves, a minimum three times the mangrove area affected or destroyed or cut during the construction process shall be taken up for compensatory plantation of mangroves.

5.1.2 CRZ-I B - The inter tidal areas:

Activities shall be regulated or permissible in the CRZ-I B areas as under:-

- (i) Land reclamation, bunding, etc. shall be permitted only for activities such as,-

- (a) foreshore facilities like ports, harbours, Jetties, wharves, quays, slipway, bridges, hover ports for coast guard, sea links, etc;
- (b) projects for defence, strategic and security purposes;
- (c) road on stilts, provided that such roads shall not be authorised for permitting development on the landward side of such roads, till the existing High Tide Line:
 Provided that the use of reclaimed land may be permitted only for public utilities such as mass rapid or multimodal transit system, construction and installation of all necessary associated public utilities and infrastructure to operate such transit or transport system including those for electrical or electronic signaling system, transit stopover of permitted designs; except for any industrial operation, repair or maintenance;
- (d) measures for control of erosion;
- (e) maintenance and clearing of waterways, channels, ports and hover ports for coast guard;
- (f) measures to prevent sand bars, installation of tidal regulators, laying of storm water drains or for structure for prevention of salinity ingress and freshwater recharge.
- (ii) Activities related to waterfront or directly needing foreshore facilities such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwaters, pipelines, lighthouses, navigational safety facilities, coastal police stations, Indian coast guard stations and the like.
- (iii) Power by non-conventional energy sources and associated facilities.
- (iv) Transfer of hazardous substances from ships to Ports, terminals and refineries and vice versa.
- (v) Facilities for receipt and storage of petroleum products and liquefied natural gas as specified in Annexure-II to this notification, subject to implementation of safety regulations including guidelines issued by the Oil Industry Safety Directorate in the Ministry of Petroleum and Natural Gas and guidelines issued by the Ministry of Environment, Forest and Climate Change, provided that such facilities are for receipt and storage of fertilizers and raw materials required for fertilizers, like ammonia, phosphoric acid, sulphur, sulphuric acid, nitric acid, etc.
- (vi) Storage of non-hazardous cargo i.e. edible oil, fertilizers and food grains in notified Ports.
- (vii) Hatchery and natural fish drying.
- (viii) Existing fish processing units may utilise 25% additional plinth area for modernisation purposes (only for additional equipment and pollution control measures) subject to the following:-
 - (a) Floor Space Index of such reconstruction not exceeding the permissible Floor Space Index as per prevalent town and country planning regulations;
 - (b) additional plinth area is constructed only to the landward side.
 - (c) approval of the concerned State Pollution Control Board or Pollution Control Committee.
- (ix) Treatment facilities for waste and effluents and conveyance of treated effluents.
- (x) Storm water drains.
- (xi) Projects classified as strategic, defence related projects and projects of the Department of Atomic Energy, Government of India.
- (xii) Manual mining of atomic mineral(s) notified under Part-B of the First Schedule to the Mining and Minerals (Development and Regulation) Act, 1957(67 of 1957) occurring as such or in association with one or other minerals in the intertidal zone by such agencies as authorised by the Department of Atomic Energy, Government of India as per mining plan approved by the Atomic Mineral Directorate for Exploration and Research:

Provided that the manual mining operations shall be carried out only by deploying persons using baskets and hand spades for collection of ore or mineral within the intertidal zone and as per approved mining plan, without deploying or using drilling and blasting or Heavy Earth Moving Machinery in the intertidal zone.

- (xiii) Exploration and extraction of oil and natural gas and all associated activities and facilities thereto;
- (xiv) Foreshore requiring facilities for transport of raw materials, facilities for intake of cooling water, intake water for desalination plants, etc, and outfall for discharge of treated wastewater or cooling water from thermal power plants in conformity with the environmental standards notified by Ministry of Environment, Forest and Climate Change and relevant directions of Central Pollution Control Board (CPCB) or State Pollution Control Board (SPCB) or Pollution Control Committee (PCC), as the case may be.
- (xv) Pipelines, conveying systems including transmission lines.
- (xvi) Weather radar for monitoring of cyclones prediction, ocean observation platforms, movement and associated activities.
- (xvii) Salt harvesting and associated facilities.
- (xviii) Desalination plants and associated facilities.

5.2 CRZ-II:

- (i) Activities as permitted in CRZ-I B, shall also be permissible in CRZ-II, in so far as applicable.
- (ii) Construction of buildings for residential purposes, schools, hospitals, institutions, offices, public places, etc. shall be permitted only on the landward side of the existing road, or on the landward side of existing authorised fixed structures:

Provided that no permission for construction of buildings shall be given on landward side of any new roads which are constructed on the seaward side of an existing road.

- (iii) Buildings permitted as in (ii) above, shall be subject to the local town and country planning regulations as applicable from time to time, and the norms for the Floor Space Index (FSI) or Floor Area Ratio (FAR) prevailing as on the date of this Notification, and in the event that there is a need for amendment of the FSI after the date of publication of this notification in the official Gazette, the Urban Local Body or State Government or Union territory Administration shall approach the Ministry of Environment, Forest and Climate Change through the concerned State Coastal Zone Management Authority (SCZMA) or Union Territory Coastal Zone Management Authority, as the case may be and the SCZMA shall forward the proposal to the National Coastal Zone Management Authority (NCZMA) with its views in the matter, and the NCZMA shall thereafter examine various aspects like availability of public amenities, environmental protection measures, etc., and take a suitable decision on the proposal and it shall be the responsibility of the concerned Town Planning Authority to ensure that the Solid Wastes are handled as per respective Solid Waste Management Rules and no untreated sewage is discharged on to the coast or coastal waters.
- (iv) Reconstruction of authorised buildings shall be permitted, without change in present land use, subject to the local town and country planning regulations as applicable from time to time, and the norms for the Floor Space Index or Floor Area Ratio, prevailing as on the date of publication of this notification in the official Gazette and in the event that there is a need for amendment of the FSI after the said date of this notification, the Urban Local Body or State Government or Union territory Administration shall approach the Ministry of Environment, Forest and Climate Change through the concerned State Coastal Zone Management Authority (SCZMA) or Union Territory Coastal Zone Management Authority, as the case may be and the CZMA shall forward the proposal to the National Coastal Zone Management Authority (NCZMA) with its views in the matter, and the NCZMA shall thereafter examine various aspects like availability of public amenities, environmental protection measures etc., and take a suitable decision on the proposal and it shall be the responsibility of the concerned Town Planning Authority to ensure that the Solid Wastes are

handled as per respective Solid Waste Management Rules and no untreated sewage is discharged on to the coast or coastal waters.

- (v) Development of vacant plots in designated areas for construction of beach resorts or hotels or tourism development projects subject to the conditions or guidelines at **Annexure-III** to this notification.
- (vi) Temporary tourism facilities shall be permissible in the beaches which shall only include shacks, toilets or washrooms, change rooms, shower panels; walk ways constructed using interlocking paver blocks, etc, drinking water facilities, seating arrangements, etc. and such facilities shall however be permitted only subject to the tourism plan featuring in the approved CZMP as per this notification, framed with due consultative process or public hearing, etc. and further subject to environmental safeguards enlisted in the CZMP, however, a minimum distance of 10 meter from HTL shall be maintained for setting up of such facilities.

5.3 CRZ-III:

- (i) Activities as permitted in CRZ-I B, shall also be permissible in CRZ-III, in so far as applicable.

(ii) Regulation of activities in NDZ:

Following shall be permissible and regulated in the NDZ:-

- (a) No construction shall be permitted within NDZ in CRZ III, except for repairs or reconstruction of existing authorised structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under this notification including facilities essential for activities and construction or reconstruction of dwelling units of traditional coastal communities including fisher folk, incorporating necessary disaster management provisions and proper sanitation arrangements.
- (b) Agriculture, horticulture, gardens, pastures, parks, playfields and forestry.
- (c) Construction of dispensaries, schools, public rain shelter, community toilets, bridges, roads, provision of facilities for water supply, drainage, sewerage, crematoria, cemeteries and electric sub-station which are required for the local inhabitants may be permitted on a case to case basis by Coastal Zone Management Authority (CZMA).
- (d) Construction of units or auxiliary thereto for domestic sewage, treatment and disposal with the prior approval of the concerned Pollution Control Board or Committee.
- (e) Facilities required for local fishing communities such as fish drying yards, auction halls, net mending yards, traditional boat building yards, ice plant, ice crushing units, fish curing facilities and the like.
- (f) Wherever there is a national or State highway passing through the NDZ of CRZ-III areas, temporary tourism facilities such as toilets, change rooms, drinking water facility and temporary shacks can be taken up on the seaward side of the road.
On landward side of such roads in the NDZ, resorts or hotels and associated tourism facilities shall be permitted and such facilities shall, however, be permitted only subject to the incorporation of tourism plan in the approved CZMP as per this notification and the conditions or guidelines at Annexure-III, to this notification as applicable.
- (g) Temporary tourism facilities shall be permissible in the NDZ and beaches in the CRZ-III areas and such temporary facilities shall only include shacks, toilets or washrooms, change rooms, shower panels, walk ways constructed using interlocking paver blocks, etc, drinking water facilities, seating arrangements etc., and such facilities shall, however, be permitted only subject to the tourism plan featuring in the approved CZMP as per this notification subject to maintaining a minimum distance of 10 meters from HTL for setting up of such facilities.
- (h) Mining of atomic minerals notified under Part-B of the First Schedule to Mining and

Minerals (Development and Regulation) Act, 1957 (67 of 1957) occurring as such or in association with one or other minerals by such agencies as authorised by the Department of Atomic Energy, Government of India, as per mining plan by the Atomic Mineral Directorate for Exploration and Research.

(iii) **Regulation of activities for CRZ–III areas beyond NDZ:**

(a) Development of vacant plots in designated areas for construction of beach resorts or hotels or tourism development projects subject to the conditions or guidelines at Annexure-III to this notification.

(b) Construction or reconstruction of dwelling units, so long it is within the ambit of traditional rights and customary uses such as existing fishing villages, etc. and building permission for such construction or reconstruction will be subject to local town and country planning rules, with an overall height of construction not exceeding 9 meters and with only two floors (ground + one floor).

(c) The local communities including fishermen may be permitted to facilitate tourism through 'home stay' without changing the plinth area or design or facade of the existing houses.

(d) Construction of public rain shelters, community toilets, water supply drainage, sewerage, roads, bridges, etc.

(e) Limestone mining:

Selective mining of limestone minerals may be permitted in specific identified areas under the mining plans, which are adequately above the height of HTL, based on the recommendations of reputed National Institutes in the mining field such as Council of Scientific and Industrial Research (CSIR), Central Mining Research Institute etc., provided that the extraction of minerals shall be carried out not below a height of 1 meter above the HTL and an adequate barrier shall be created so as to safeguard against saline water incursion and subject to appropriate safeguards related to pollution of coastal waters and prevention of coastal erosion.

(f) Mining of atomic minerals notified under Part-B of the First Schedule of Mining and Minerals (Development and Regulation) Act, 1957 (67 of 1957) occurring as such or in association with one or other minerals by such agencies as authorised by Department of Atomic Energy, Government of India, as per mining plan by the Atomic Mineral Directorate for Exploration and Research.

(iv) Drawing of groundwater and construction related thereto shall be prohibited within 200 meters of HTL except for the use of local communities in areas inhabited by them and in the areas between 200 to 500 meters of the HTL, groundwater withdrawal may be permitted only through manual means from ordinary wells for drinking, horticulture, agriculture and fisheries, etc. where no other source of water is available and restrictions for such drawal may be imposed by the designated Authority by State Government or Union territory Administration in the areas affected by sea water intrusion, however, for horticulture and agriculture purpose, micro irrigation promoted by Government welfare schemes shall be permitted.

(v) Development of airports in wastelands and non-arable lands in CRZ-III areas with adequate environmental safeguards.

5.4 CRZ-IV:

Activities shall be permitted and regulated in the CRZ IV areas as under:-

(i) Traditional fishing and allied activities undertaken by local communities.

(ii) Land reclamation, bunding, etc to be permitted only for activities such as.-

(a) foreshore facilities like ports, harbours, Jetties, wharves, quays, slipway, bridges, sea links and hover ports for coast guard ,etc;

(b) projects for defence, strategic and security purpose including coast guard;

- (c) measures for control of erosion;
 - (d) maintenance and clearing of waterways, channels and ports;
 - (e) measures to prevent sand bars, installation of tidal regulators, laying of storm water drains or for structure for prevention of salinity ingress and freshwater recharge.
- (iii) Activities related to waterfront or directly needing foreshore facilities, such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwaters, pipelines, navigational safety facilities and the like.
 - (iv) Power by non-conventional energy sources and associated facilities such as offshore wind, wave energy, ocean thermal energy conversion, etc.
 - (v) Transfer of hazardous substances from ships to Ports.
 - (vi) Storage of non-hazardous cargo like edible oil, fertilizers and food grains in notified Ports.
 - (vii) Facilities for discharging treated effluents into the water course.
 - (viii) Projects classified as strategic and defence related projects including coast guard coastal security network.
 - (ix) Projects of department of Atomic Energy.
 - (x) Exploration and extraction of oil and natural gas and all associated activities and facilities thereto.
 - (xi) Exploration and mining of atomic minerals notified under Part-B of the First Schedule of the Mining and Minerals (Development and Regulation) Act, 1957 (67 of 1957), occurring as such or in association with other mineral(s) and of such associated mineral(s).
 - (xii) Foreshore requiring facilities for transport of raw materials, facilities for intake of cooling water and outfall for discharge of treated wastewater or cooling water from thermal power plants, and foreshore requiring facilities for transport of raw materials, facilities for intake of cooling water and outfall for discharge of treated wastewater or cooling water from thermal power plants, in conformity with the environmental standards notified by Ministry of Environment, Forest and Climate Change and relevant directions of the Central Pollution Control Board or State Pollution Control Board or Pollution Control Committee.
 - (xiii) Pipelines, conveying systems including transmission lines.
 - (xiv) Weather radar for monitoring of cyclone prediction, ocean observation platforms, movement and associated activities.
 - (xv) Construction of memorials or monuments and allied facilities by the concerned State Government in CRZ-IV (A) areas, in exceptional cases, with adequate environmental safeguards, subject to the following, namely: -
 - (a) the concerned State Government shall submit justification for locating the project in CRZ-IVA area along with details of alternate sites considered and weightage matrix on various parameters including environmental parameters, to State Coastal Zone Management Authority who will examine the project and make recommendation to the Central Government (Ministry of Environment, Forest and Climate Change) for grant of Terms of Reference (ToRs) for preparation of an environmental impact assessment report by the State Government;
 - (b) On grant of ToRs by the Central Government, the concerned State Government shall submit the draft Environmental Impact Assessment report (EIA) with Environmental Management Plan (EMP), draft Risk Assessment Report with Disaster Management Plan (DMP) including on-site and off-site emergency plan and evacuation plan during emergency, to the State Pollution Control Board for conduct of public hearing for the proposed project in accordance with the procedure laid down under the Environment Impact Assessment (EIA) notification number S.O. 1533(E), dated the 14th September, 2006;

- (c) The concerned State Government shall, after addressing the relevant issues raised by the public during the public hearing referred to in sub-item (b), submit the final EIA, EMP, Risk Assessment and DMP, to the State CZMA for their examination and recommendation to MoEF&CC;
- (d) The Central Government may, if it considers necessary so to do, dispense with the requirement of public hearing referred to in sub-clause (b), if it is satisfied that the project will not involve rehabilitation and resettlement of the public or the project site is located away from human habitation.

5.5 Requirement for Clearance from Department of Atomic Energy installations:

Prior to undertaking any developmental activity including construction of new structures, falling in the boundary limits specified by Atomic Energy Regulatory Board (AERB) guidelines, prior clearance shall be obtained from Department of Atomic Energy installations.

6. Coastal Zone Management Plan (CZMP)

- (i) All coastal States and Union territory administrations shall revise or update their respective coastal zone management plan (CZMP) framed under CRZ Notification, 2011 number S.O. 19(E), dated 6th January, 2011, as per provisions of this notification and submit to the Ministry of Environment, Forest and Climate Change for approval at the earliest and all the project activities attracting the provisions of this notification shall be required to be appraised as per the updated CZMP under this notification and until and unless the CZMPs is so revised or updated, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification, 2011 shall continue to be followed for appraisal and CRZ clearance to such projects.
- (ii) The CZMP may be prepared or updated by the coastal State Government or Union territory by engaging reputed and experienced scientific institution(s) or the agencies including the National Centre for Sustainable Coastal Management (hereinafter referred to as the NCSCM) of Ministry of Environment, Forest and Climate Change and in consultation with the concerned stakeholders.
- (iii) The coastal States and Union territories shall prepare draft CZMP in 1:25,000 scale map identifying and classifying the CRZ areas within the respective territories in accordance with the guidelines given in **Annexure-IV** to this notification, which involve public consultation.
- All developmental activities listed in this notification shall be regulated by the State Government, Union territory administration, the local authority or the concerned Coastal Zone Management Authority within the framework of such approved CZMP, as the case may be, in accordance with provisions of this notification.
- (iv) The draft CZMP shall be submitted by the State Government or Union territory to the concerned Coastal Zone Management Authority for appraisal, including appropriate consultations, and recommendations in accordance with the procedure(s) laid down in the Environment (Protection) Act, 1986 (29 of 1986).
- (v) The Ministry of Environment, Forest and Climate Change shall thereafter consider and approve the respective CZMP of concerned State Governments or Union territory administrations.
- (vi) The CZMP shall not normally be revised before a period of five years after which, the concerned State Government or the Union territory may consider undertaking a revision.

7. CRZ clearance for permissible and regulated activities- Delegation:

- (i) All permitted or regulated project activities attracting the provisions of this notification shall be required to obtain CRZ clearance prior to their commencement.
- (ii) All development activities or projects in CRZ-I and CRZ-IV areas, which are regulated or permissible as per this notification, shall be dealt with by Ministry of Environment, Forest and Climate Change for CRZ clearance, based on the recommendation of the concerned Coastal Zone Management Authority.

- (iii) For all other permissible and regulated activities as per this notification, which fall purely in CRZ-II and CRZ-III areas, the CRZ clearance shall be considered by the concerned Coastal Zone Management Authority and such projects in CRZ -II and III, which also happen to be traversing through CRZ-I or CRZ-IV areas or both, CRZ clearance shall, however be considered only by the Ministry of Environment, Forest and Climate Change, based on recommendations of the concerned Coastal Zone Management Authority.
- (iv) Projects or activities which attract the provisions of this notification as also the provisions of EIA notification, 2006 number S.O. 1533(E), dated the 14th September, 2006, shall be dealt with for a composite Environmental and CRZ clearance under EIA Notification, 2006 by the concerned approving Authority, based on recommendations of the concerned Coastal Zone Management Authority, as per delegations i.e., State Environmental Impact Assessment Authority (hereinafter referred to as the SEIAA) or the Ministry of Environment, Forest and Climate Change for category 'B' and category 'A' projects respectively.
- (v) In case of building or construction projects with built-up area less than the threshold limit stipulated for attracting the provisions of the EIA Notification, 2006 these shall be approved by the concerned local State or Union territory Planning Authorities in accordance with this notification, after obtaining recommendations of the concerned Coastal Zone Management Authority.
- (vi) Only for self-dwelling units up to a total built up area of 300 square meters, approval shall be accorded by the concerned local Authority, without the requirement of recommendations of concerned Coastal Zone Management Authority and such authorities shall, however, examine the proposal from the perspective of the Coastal Regulation Zone notification before according approval.

8. Procedure for CRZ clearance for permissible and regulated activities:

- (i) The project proponents shall apply with the following documents to the concerned State or the Union territory Coastal Zone Management Authority for seeking prior clearance under this notification:-
 - (a) Project summary details as per Annexure-V to this notification.
 - (b) Rapid Environment Impact Assessment (EIA) Report including marine and terrestrial component, as applicable, except for building construction projects or housing schemes.
 - (c) Comprehensive EIA with cumulative studies for projects, (except for building construction projects or housing schemes with built-up area less than the threshold limit stipulated for attracting the provisions of the EIA Notification, 2006 number S.O 1533(E), dated 14th September, 2006) if located in low and medium eroding stretches, as per the CZMP to this notification.
 - (d) Risk Assessment Report and Disaster Management Plan, except for building construction projects or housing schemes with built-up area less than the threshold limit stipulated for attracting the provisions of the EIA Notification, 2006 number S.O 1533(E), dated 14th September, 2006).
 - (e) CRZ map in 1:4000 scale, drawn up by any of the agencies identified by the Ministry of Environment, Forest and Climate Change vide its Office Order number J-17011/8/92-IA-III, dated the 14th March, 2014 using the demarcation of the HTL or LTL, as carried out by NCSCM.
 - (f) Project layout superimposed on the CRZ map duly indicating the project boundaries and the CRZ category of the project location as per the approved Coastal Zone Management Plan under this notification.
 - (g) The CRZ map normally covering 7 kilometre radius around the project site also indicating the CRZ-I, II, III and IV areas including other notified ecologically sensitive areas.
 - (h) "Consent to establish" or No Objection Certificate from the concerned State Pollution Control Board or Union territory Pollution Control Committee for the projects involving treated discharge of industrial effluents and sewage, and in case prior consent of

Pollution Control Board or Pollution Control Committee is not obtained, the same shall be ensured by the proponent before the start of the construction activity of the project, following the clearance under this notification.

- (ii) The concerned Coastal Zone Management Authority shall examine the documents in clause (i) above, in accordance with the approved Coastal Zone Management Plan and in compliance with this notification and make recommendations within a period of sixty days from date of receipt of complete application as under: -
- (a) For the projects or activities also attracting the EIA Notification, 2006 number S.O. 1533(E), dated 14th September, 2006, the Coastal Zone Management Authority shall forward its recommendations to Ministry of Environment, Forest and Climate Change or SEIAA for category 'A' and category 'B' projects respectively, to enable a composite clearance under the EIA Notification, 2006 number S.O. 1533(E), dated 14th September, 2006, however, even for such Category 'B' projects located in CRZ-I or CRZ-IV areas, final recommendation for CRZ clearance shall be made only by the Ministry of Environment, Forest and Climate Change to the concerned SEIAA to enable it to accord a composite Environmental Clearance and CRZ clearance to the proposal.
- (b) Coastal Zone Management Authority shall forward its recommendations to the Ministry of Environment, Forest and Climate Change for the projects or activities not covered in the EIA notification, 2006, but attracting this notification and located in CRZ-I or CRZ-IV areas.
- (c) Projects or activities not covered in the aforesaid EIA Notification, 2006, but attracting this notification and located in CRZ-II or CRZ-III areas shall be considered for clearance by the concerned Coastal Zone Management Authority within sixty days of the receipt of the complete proposal from the proponent.
- (d) In case of construction projects attracting this notification but with built-up area less than the threshold limit stipulated for attracting the provisions of the aforesaid EIA Notification 2006, Coastal Zone Management Authority shall forward their recommendations to the concerned State or Union territory planning authorities, to facilitate granting approval by such authorities.
- (iii) The Ministry of Environment, Forest and Climate Change shall consider complete project proposals for clearance under this notification, based on the recommendations of the Coastal Zone Management Authority, within a period of sixty days.
- (iv) In case the Coastal Zone Management Authorities are not in operation due to their reconstitution or any other reasons, then it shall be responsibility of the Department of Environment in the State Government or Union territory Administration, who are the custodian of the CZMP of respective States or Union territories, to provide comments and recommend the proposals in terms of the provisions of the said notification.
- (v) The clearance accorded to the projects under this notification shall be valid for a period of seven years, provided that the construction activities are completed and the operations commence within seven years from the date of issue of such clearance.
- The validity may be further extended for a maximum period of three years, provided an application is made to the concerned authority by the applicant within the validity period, along with recommendation for extension of validity of the clearance by the concerned State or Union territory Coastal Zone Management Authority.
- (vi) Post clearance monitoring:
- (a) It shall be mandatory for the project proponent to submit half-yearly compliance reports in respect of the stipulated terms and conditions of the environmental clearance in hard and soft copies to the regulatory authority(s) concerned, on the 1st June and 31st December of each calendar year and all such compliance reports submitted by the project proponent shall be published in public domain and its copies shall be given to any person on application to the concerned Coastal Zone Management Authority.

(b) The compliance report shall also be displayed on the website of the concerned regulatory authority.

- (vii) To maintain transparency in the working of the Coastal Zone Management Authority, it shall be the responsibility of the Coastal Zone Management Authority to create a dedicated website and post the agenda, minutes, decisions taken, clearance letters, violations, action taken on the violations and court matters including the Orders of the Hon'ble Court as also the approved CZMP of the respective State Government or Union territory.

9. Enforcement of this notification:

- (i) For the purposes of implementation and enforcement of the provisions of this notification and compliance with conditions stipulated thereunder, the powers either original or delegated are available under Environment (Protection) Act, 1986 (29 of 1986) with the Ministry of Environment, Forest and Climate Change, State Government or the Union territory Administration, National Coastal Zone Management Authority and the State or Union territory Coastal Zone Management Authority;
- (ii) The composition, tenure and mandate of National Coastal Zone Management Authority and State Government or the Union territory Coastal Zone Management Authority have already been notified by the Ministry of Environment, Forest and Climate Change in terms of Orders of Hon'ble Supreme Court in Writ Petition 664 of 1993;
- (iii) The State Government or the Union territory Coastal Zone Management Authority shall primarily be responsible for enforcing and monitoring of this notification and to assist in this task, the State Government and the Union territory shall constitute district level Committees under the Chairmanship of the District Magistrate concerned comprising at least three representatives of local traditional coastal communities including from fishermen, and the State Government may consider the enforcement of this notification to the level of respective District Magistrates.
- (iv) The dwelling units of the traditional coastal communities including fishermen, tribals as were permissible under the provisions of the Coastal Regulation Zone notification, 2011 number S.O. 19(E), dated the 6th January, 2011, but which have not obtained formal approval from concerned authorities under the said Notification shall be considered by the respective Coastal Zone Management Authority and the dwelling units shall be regularised subject to the following condition, namely: -
- (a) these are not used for any commercial activity;
- (b) these are not sold or transferred to non-traditional coastal community.

10. Areas requiring special consideration:

10.1 Critically Vulnerable Coastal Areas (CVCAs):

- (i) For all the CVCAs mentioned in sub-paragraph 3.1, Integrated Management Plans (IMPs) shall be prepared, which shall, inter alia, keep in view the conservation and management of mangroves, needs of local communities, such as dispensaries, schools, public rain shelter, community toilets, bridges, roads, jetties, water supply, drainage, sewerage and the impact of sea level rise and other natural disasters and the IMPs will be prepared in line with the guidelines for preparation of Coastal Zone Management Plan.
- (ii) Till such time the IMPs are approved and notified, construction of dispensaries, schools, public rain/cyclone shelters, community toilets, bridges, roads, jetties, water supply, drainage, sewerage which are required for traditional inhabitants shall be permitted on a case to case basis, by the Coastal Zone Management Authority with due regards to the views of coastal communities including fisher folk.

10.2 CRZ for inland backwater islands and islands along mainland coast:

- (i) All the inland islands in the coastal backwaters and islands along the mainland coast shall also be covered under this notification.

- (ii) In view of the unique coastal systems of backwater islands and islands along the mainland coast, along with space limitations in such coastal stretches, CRZ of 20 meters from the HTL on the landward side shall uniformly apply to such islands and activities shall be regulated as under:-
- (a) existing dwelling units of local communities may be repaired or reconstructed within 20 meters from the HTL of these islands, however, no new construction shall be permitted in this zone.
- (b) foreshore facilities, such as fishing jetty, fish drying yards, net mending yard, fishing processing by traditional methods, boat building yards, ice plant, boat repairs and the like, may be taken up in CRZ limits subject to due environmental safeguards.
- (iii) Integrated Island Management Plans (IIMPs), as applicable to smaller islands in Lakshadweep and Andaman & Nicobar, as per Island Protection Zone Notification, 2011 number S.O. 20(E), dated the 6th January, 2011, shall be formulated by respective States or Union territory for all such islands and submitted to Ministry of Environment, Forest and Climate Change and till the IIMPs are framed, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification 2011 number S.O. 19(E), dated the 6th January, 2011, shall continue to apply.

10.3 CRZ areas falling within municipal limits of Greater Mumbai:

- (i) In order to protect and preserve the 'green lung' of the Greater Mumbai area, all open spaces, parks, gardens, playgrounds indicated in development plans within CRZ-II shall be categorised as No Development Zone and a Floor Space Index up to 15% shall be allowed only for construction of civic amenities, stadium and gymnasium meant for recreational or sports related activities and the residential or commercial use of such open spaces shall not be permissible.
- (ii) Construction of sewage treatment plants in CRZ-I area for the purpose of treating the sewage from the municipal area shall be taken only by the municipal authorities in exceptional circumstances, where no alternate site is available to set up such facilities, subject to recommendations of the Coastal Zone Management Authority and approval by the Central Government and in case the construction of such plant is inevitable in a mangrove area, a minimum three times the mangrove area affected or destroyed or cut during the construction process shall be taken up for compensatory plantation of mangroves.

[F. No. 19-112/2013-IA-III]

RITESH KUMAR SINGH, Jt. Secy.

Annexure-I

CONSERVATION, PROTECTION AND MANAGEMENT FRAMEWORK FOR ECOLOGICALLY SENSITIVE AREAS

The coastal and marine Ecologically Sensitive Areas (ESAs) and the geo-morphological features play a vital role in maintaining the functions of the coast. Mangroves, beaches, coral reefs, etc., aid in controlling coastal erosion, shoreline change, saltwater intrusion and also serve as natural defence against coastal hazards such as storm surges, cyclones and tsunamis. The ESAs maintain the biological integrity of the coast by providing direct and indirect ecosystem services to the coastal livelihood. In addition, several invaluable archaeological and heritage sites are also located along the coast. Hence conservation and protection of the above areas, features and sites become necessary.

1. General measures

- (i) All ESAs shall be identified and boundary delineated by NCSCM using satellite data.
- (ii) The State Governments or Union territory Administrations through the authorised agencies shall prepare CZMP as per the guidelines contained in this notification highlighting the conservation and protection of the ESAs.
- (iii) Those activities permissible under this notification shall be included in the CZMP.

Specific conditions shall be adopted for the conservation, protection and management of each of the ESAs as under: -

1.1 Mangroves:

- (i) Mangroves declared as forest under the Forest (Conservation) Act, 1980 (69 of 1980).

Notwithstanding anything contained in this notification, such mangroves declared by the concerned State Governments or Union territory Administrations or Central Government as forest land under the Forest (Conservation) Act, 1980 (69 of 1980) shall attract the provisions of the said Act.

- (ii) Mangroves not declared under Forest (Conservation) Act, 1980:

(a) Mangroves in Government land shall be protected based on a detailed plan to be prepared by the concerned State Governments or Union territory administrations, and in case the mangrove area is more than 1000 square meters, a buffer of 50 metre along the periphery of mangrove area shall be provided. This buffer zone of 50 metre may be utilised for public facilities for developing parks, research facilities related to mangrove biodiversity, facilities for conservation and the like.

(b) Mangroves in private land will not require a buffer zone.

1.2 Corals and coral reefs and associated biodiversity:

- (i) Destruction of coral and coral reefs and the surroundings is a prohibited activity.
- (ii) All coral and coral reefs shall be protected except for those small quantities required for research purposes.
- (iii) Coral and coral reefs transplantation activities shall be through recognised research institutions wherever required for regeneration after obtaining necessary approvals under Wildlife (Protection) Act 1972 (53 of 1972).
- (iv) The dead or destroyed or both coral areas shall be taken up for rejuvenation and rehabilitation. The conservation and protection of corals and coral reefs shall be taken up as follows:-
- (a) active and live coral and coral reefs identified and delineated shall be declared and notified as ESA under Environment (Protection) Act 1986 (29 of 1986);
- (b) it shall be ensured that no activities that are detrimental to the health of corals, coral reefs and its associated biodiversity, such as mining, effluent and sewage discharge, dredging, ballast water discharge, ship washings, fishing other than traditional non-destructive fisheries, construction activities and the like are taken up in and around the coral areas.

1.3 The National Parks, marine parks, Sanctuaries, reserve forests, wildlife habitats and other protected areas declared under the provisions of Wild Life (Protection) Act, 1972 (53 of 1972), the Forest (Conservation) Act 1980 (69 of 1980) or Environment (Protection) Act 1986 (29 of 1986); including Biosphere Reserves shall be conserved and protected as follows:-

- (i) Conservation and protection of the above mentioned areas shall be as per the provisions of the respective Acts, notifications or guidelines as the case may be.
- (ii) Efforts shall be made to increase the forest area in the coastal region in order to prevent loss of life and property from increased storms, tides and floods.
- (iii) The concerned State Governments or Union territory administrations shall provide for adequate funds for such measures to undertake shelter belt plantation or bio-shields with planting material suitable to the location.

1.4. Salt marshes:

The conservation and protection of salt marshes shall be as follows:-

- (i) The salt marsh areas shall be conserved and protected and efforts shall be made to promote the endemic biodiversity in the salt marshes.
- (ii) Only those activities required for overhead conveying or transmission of cables and underground laying of transmission line cables and so on, shall be permissible.
- (iii) Traditional fishing shall be permissible in salt marshes.
- (iv) Temporary tourism facilities around the salt marsh areas may be considered subject to adhering to norms laid down in the guidelines.
- (v) Certain salt marshes which have less biodiversity, identified by NCSCM and demarcated in Coastal Zone Management Plan can be considered for salt pan activities.

1.5 Turtle nesting grounds shall be protected and conserved as follows:-

- (i) Turtle nesting grounds identified by the concerned State Governments or Union territory administrations shall be protected as per Wildlife (Protection) Act of 1972.
- (ii) No activities shall be permitted in and around the turtle nesting ground including those causing light and sound pollution except for those required for conservation and protection of these sites.
- (iii) Strict management plans for protecting the turtle nesting grounds shall be undertaken and implemented by the concerned State or Union territory Authorities.

1.6 Horse shoe crabs habitats shall be protected and conserved as follows:-

- (i) The habitat identified shall be taken up for conservation and protection.
- (ii) No activities shall be taken up in and around these habitats which affect the horse shoe crab ecosystem.

1.7 Sea grass beds shall be protected and conserved as follows:-

- (i) Identified sea grass beds shall be conserved and protected.
- (ii) No developmental activities that have adverse effect on the sea grass bed shall be undertaken.
- (iii) Efforts shall be made to propagate sea grass beds along the coastal waters where ever possible by States or Union territories as it acts as a carbon sink.

1.8 Nesting grounds of birds shall be protected and conserved as follows:-

- (i) The nesting ground of birds including their local migratory route shall be protected. No developmental activities which have adverse impact on the nesting grounds and the migratory routes shall be undertaken including construction of wind mills, transmission lines and the like in the locality.
- (ii) Efforts shall be made to increase the forest cover and mangrove cover including enriching the biodiversity of salt marsh and other coastal water bodies so as to provide for suitable habitat for the avifauna.

1.9 Geo-morphologically Important Zones shall be protected and managed as follows:

- (i) **Sand dunes** identified shall be conserved and protected as follows:
 - (a) sand dunes identified shall be notified under Environment (Protection) Act 1986;
 - (b) no developmental activities shall be permissible except for providing eco-friendly temporary tourism facilities on stilts such as walkways, tents and the like;
 - (c) mining of sand from sand dunes shall be prohibited activity except for the removal of atomic minerals with proper replenishment using the tailings or other suitable sand;
 - (d) no activities on the sand dunes shall be taken up that would lead to erosion/destruction of sand dunes;
 - (e) afforestation, if any, on the sand dunes shall be done only with native flora;

(f) the States or Union territory shall prepare management plans for the demarcated sand dunes.

(iii) **Sandy beaches:**

(a) Mining of beach sand is prohibited except for manual mining of atomic minerals with proper replenishment using the tailings or other suitable sand.

(b) When the permissible developmental activities are taken up on the beaches if loss of beach in the neighbourhood is predicted, necessary beach nourishment to compensate for the losses shall be undertaken by the project authorities and its long term maintenance shall be ensured by them.

(c) The States or Union Territory shall prepare management plans for the demarcated beaches.

(iv) **Biologically active mudflats:**

(a) Biologically active mudflats shall be identified by NCSCM in association with State Governments or Union territory administrations.

(b) The States or Union territories shall prepare management plans for such demarcated biologically active mudflats.

1.10 Areas or structures of archaeological importance and heritage value sites:

(i) State Archaeological agencies shall be responsible for conservation and protection of all archaeological structures and heritage sites identified by the Archaeological Survey of India, as per the provisions of the respective Acts, notifications or guidelines.

(ii) No activities that are detrimental to the identified areas or structures of archaeological and heritage value shall be permitted.

(iii) It shall be ensured that these structures or areas are preserved and activities undertaken without changing the façade/plinth of such structures. Such structures could be considered for use in accordance with the relevant norms after undertaking careful designing of the interiors without changing the exterior architectural design of the structure.

Annexure-II

LIST OF PETROLEUM AND CHEMICAL PRODUCTS PERMITTED FOR STORAGE IN CRZ, EXCEPT CRZ-I A

- (i) Crude oil;
- (ii) Liquefied Petroleum Gas;
- (iii) Motor spirit;
- (iv) Kerosene;
- (v) Aviation fuel;
- (vi) High speed diesel;
- (vii) Lubricating oil;
- (viii) Butane;
- (ix) Propane;
- (x) Compressed Natural Gas;
- (xi) Naphtha;
- (xii) Furnace oil;
- (xiii) Low Sulphur Heavy Stock;

- (xiv) Liquefied Natural Gas;
- (xv) Fertilizers and raw materials for manufacture of fertilizers;
- (xvi) Acetic acid;
- (xvii) Mono ethylene glycol;
- (xviii) Paraxylene;
- (xix) Ethane;
- (xx) Butadine;
- (xxi) Methanol;
- (xxii) Caustic;
- (xxiii) Bitumen.

Annexure-III

GUIDELINES FOR DEVELOPMENT OF BEACH RESORTS, HOTELS AND TOURISM DEVELOPMENT PROJECTS IN THE DESIGNATED CRZ AREAS

1. CRZ-II

Construction of beach resorts or hotels in designated areas of CRZ-II for occupation of tourist or visitors shall be subject to the following conditions, namely: -

- (i) construction shall be permitted only to the landward side of an existing road or existing authorized fixed structures;
- (ii) live fencing and barbed wire fencing with vegetative cover may be allowed around private properties subject to the condition that such fencing shall in no way hamper public access to the beach;
- (iii) no flattening of sand dunes shall be carried out;
- (iv) no permanent structures for sports facilities shall be permitted except construction of goal posts, net posts and lamp posts;
- (v) construction of basement may be allowed subject to the condition that no objection certification is obtained from the State Ground Water Authority to the effect that such construction will not adversely affect the flow of groundwater in that area;
- (vi) the State Ground Water Authority shall take into consideration the guidelines issued by the Central Government before granting such no objection certificate;
- (vii) the quality of treated effluents, solid wastes, emissions and noise levels and the like, from the project area must conform to the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986 (29 of 1986);
- (viii) necessary arrangements for the treatment of the effluents and solid wastes must be made and it must be ensured that the untreated effluents and solid wastes are not discharged into the water or on the beach; and no effluent or solid waste shall be discharged on the beach;
- (ix) if the project involves diversion of forest land for non-forest purposes, clearance as required under the Forest (Conservation) Act, 1980 (69 of 1980) shall be obtained and the requirements of other Central and State laws as applicable to the project shall be met with and approval of the State or Union territory Tourism Department shall be obtained.

2. CRZ-III

Construction of beach resorts and hotels in designated areas of CRZ- III for occupation of tourists or visitors shall be subject to the following conditions, namely: -

- (i) live fencing and barbed wire fencing with vegetative cover may be allowed around private properties subject to the condition that such fencing shall in no way hamper public access to the beach;
- (ii) no flattening of sand dunes shall be carried out;
- (iii) no permanent structures for sports facilities shall be permitted except construction of goal posts, net posts and lamp posts;
- (iv) construction of basement may be allowed subject to the condition that no objection certification is obtained from the State Ground Water Authority to the effect that such construction will not adversely affect the flow of groundwater in that area;
- (v) the State Ground Water Authority shall take into consideration the guidelines issued by the Central Government before granting such no objection certificate;
- (vi) though no construction is allowed in the no development zone for the purposes of calculation of Floor Space Index, the area of entire plot including the portion which falls within the no development zone shall be taken into account;
- (vii) the total covered area on all floors shall not exceed 33 per cent of the plot size i.e., the Floor Space Index shall not exceed 0.33 and the open area shall be suitably landscaped with appropriate vegetal cover;
- (viii) the construction shall be consistent with the surrounding landscape and local architectural style;
- (ix) the overall height of construction up to the highest ridge of the roof, shall not exceed 9 metres and the construction shall not be more than two floors (ground floor plus one upper floor);
- (x) groundwater shall not be tapped within 200 metre of the High Tide Line; and within the 200 to 500 metre zone it can be tapped only with the concurrence of the Central or State Ground Water Board;
- (xi) extraction of sand, leveling or digging of sandy stretches, except for structural foundation of building or swimming pool, shall not be permitted within 500 metres of the High Tide Line;
- (xii) the quality of treated effluents, solid wastes, emissions and noise levels and the like, from the project area must conform to the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986 (29 of 1986);
- (xiii) necessary arrangements for the treatment of the effluents and solid wastes must be made and it must be ensured that the untreated effluents and solid wastes are not discharged into the water or on the beach; and no effluent or solid waste shall be discharged on the beach;
- (xiv) to allow public access to the beach, at least a gap of 20 metres width shall be provided between any two hotels or beach resorts; and in no case shall gaps be less than 500 metres apart; and
- (xv) If the project involves diversion of forestland for non-forest purposes, clearance as required under the Forest (Conservation) Act, 1980 (69 of 1980) shall be obtained and the requirements of other Central and State laws as applicable to the project shall be met with; and approval of the State or Union territory Tourism Department shall be obtained.

Note: Construction of beach resorts or hotels shall not be permitted in Ecologically sensitive areas (such as marine parks, mangroves, coral reefs, breeding and spawning grounds of fish, wildlife habitats and such other area as may be notified by the Central Government or State Government or Union territory administrations).

ANNEXURE -IV**GUIDELINES FOR PREPARATION OF COASTAL ZONE MANAGEMENT PLANS****1. Demarcation of High Tide Line and Low Tide Line:**

Demarcation of High Tide Line (HTL) and Low Tide Line (LTL) as carried out by NCSCM for the entire coastline of the country, has been made available to the Coastal States or Union territories and only such demarcation of HTL and LTL shall be applicable for all purposes of this notification.

2. Hazard Line:

A 'Hazard line' has been demarcated by the Survey of India (SOI) taking into account the extent of the flooding on the land area due to water level fluctuations, sea level rise and shoreline changes (erosion or accretion) occurring over a period of time. The hazard line mapped by SOI has been shared with the coastal States or Union territories through NCSCM. The hazard line shall be used as a tool for disaster management plan for the coastal environment, including planning of adaptive and mitigation measures. With a view to reduce the vulnerability of the coastal communities and ensuring sustainable livelihood, while drawing the CZMP, the land use planning for the area between the Hazard line and HTL shall take into account such impacts of climate change and shoreline changes.

3. Preparation of CZM Maps:

(i) Base Maps of 1:25,000 scale shall be acquired from the Survey of India (SOI) and wherever 1: 25,000 maps are not available, 1: 50,000 maps shall be enlarged to 1: 25,000 for the purpose of base map preparation and these maps will be of the standard specification given below:-

Unit : 7.5 minutes X 7.5 minutes

Numbering : Survey of India Sheet Numbering System

Horizontal Datum : Everest or WGS 84

Vertical Datum : Mean Sea Level (MSL)

Topography : Topography in the SOI maps will be updated using latest satellite imageries or aerial photographs

(ii) Coastal Zone Management (CZM) Maps of scale 1:25,000 shall be got prepared by any of the agencies identified by the Ministry of Environment, Forest and Climate Change vide its Office Order number J-17011/8/92-IA-III dated the 14th March, 2014 using the demarcation of the High Tide Line or LTL, as carried out by NCSCM.

(iii) Various regulatory lines viz. at a distance of 20 metres, 50 metres, 200 metres and 500 metres from HTL respectively, as applicable in various CRZ categories, and the Hazard line shall be demarcated and transferred to the CZM maps.

(iv) HTL, LTL and CRZ boundaries, as applicable, shall also be demarcated in the CZM maps along the banks of tidal influenced inland water bodies.

(v) Classification of different coastal zones shall be done as per the CRZ notification and Standard national or international colour codes shall be used.

4. Local level CZM Maps:

(i) Local level CZM Maps are for the use of local bodies and other agencies to facilitate implementation of the Coastal Zone Management Plans.

(ii) Cadastral (village) maps in 1:3960 or the nearest scale, as available with revenue authorities shall be used as the base maps.

(iii) HTL, LTL, other CRZ regulatory lines and the Hazard line shall be demarcated in the cadastral maps and classifications shall be transferred into local level CZM maps.

5. Classification of CRZ areas:

- (i) The CZM Maps shall clearly demarcate the land use plan of the area and map out the Ecologically Sensitive Areas (ESAs) or the CRZ-IA areas as per mapping made available by NCSCM to coastal State or Union territories. All such ESAs shall be appropriately demarcated with colour codes.
- (ii) Buffer zone along mangrove areas of more than 1000 square metres shall be stipulated with a different colour distinguishing from the mangrove area. The buffer zone shall also be classified as CRZ-I area.
- (iii) In the CRZ areas, the fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like, shall be indicated on the cadastral scale maps. States and Union territories shall prepare detailed plans for long term housing needs of coastal fisher communities in view of expansion and other needs, provisions of basic services including sanitation, safety, and disaster preparedness.
- (iv) The water areas of CRZ-IV shall be demarcated and clearly demarcated if the water body is sea, lagoon, backwater, creek, bay, and estuary and for such classification of the water bodies the terminology used by Naval Hydrographic Office shall be relied upon.
- (v) The fishing Zones in the water bodies and the fish breeding areas shall be clearly marked.
- (vi) In CVCAs, the land use maps shall be superimposed on the Coastal Zone Management Plan clearly demarcating the CRZ-I, II, III, IV.
- (vii) The existing authorised developments on the seaward side shall be clearly demarcated.
- (viii) The features like cyclone shelters, rain shelters, helipads and other infrastructure including road network may be clearly indicated on the CZM Maps for the purpose of rescue and relief operations during cyclones, storms, tsunami and the like.
- (ix) Construction of buildings or other activities shall be permitted under the CZMP provided adequate arrangements are made for proper management and disposal of solid and liquid wastes in accordance with the environmental standards, rules and statutes, and under no circumstances, untreated effluents shall be disposed off in the coastal waters.

6. Public consultations on CZMP:

- (i) The draft CZMP prepared shall be given wide publicity and suggestions and objections received in accordance with the Environment (Protection) Act, 1986. Public hearing on the draft CZMP shall be held at district level by the concerned CZMA.
- (ii) Based on the suggestions and objections received the CZMPs shall be revised and approval of Ministry of Environment, Forest and Climate Change shall be obtained.
- (iii) The approved CZMP shall be put up on the website of Ministry of Environment, Forest and Climate Change, concerned website of the State or Union Territory Coastal Zone Management Authority and hard copy made available in the Panchayat Office and District Collector Office.

7. Revision of Coastal Zone Management Plans:

- (i) Whenever there is a doubt, the concerned State or Union territory Coastal Zone Management Authority shall refer the matter to the National Centre for Sustainable Coastal Management who shall verify the CZMP based on latest satellite imagery and ground truthing.
- (ii) If required, the rectified map shall be submitted to Ministry of Environment, Forest and Climate Change for consideration.

ANNEXURE-V**PROJECT INFORMATION DETAILS****1. PROJECT DETAILS**

- A. Project Name
- B. Survey No./ Village/ Co-ordinates
- C. District
- D. State
- E. Whether the proposal is for (Select relevant field)
 - (i) Fresh Clearance under CRZ
 - (ii) Amendment to an already issued CRZ clearance
 - (iii) Extension of validity of an already issued CRZ clearance
- F. Name of the Applicant
- G. Address of the Applicant
- H. Contact details (Telephone nos. and e-mail address)
- I. Cost of the project (Rs in crores)

2. BENEFITS OF THE PROJECT

- A. Details of Project Benefits
- B. Employment Likely to be Generated (Yes/No)
 - If Yes
 - (i) Total Manpower Requirement
 - (ii) Permanent Employment (Numbers)
 - (iii) Temporary Employment (Numbers)
 - (iv) Temporary Employment- During Construction (Numbers)
 - (v) Temporary Employment- During Operation (Numbers)

3. DESCRIPTION OF THE PROJECT UNDER CONSIDERATION (Select the Category of the project):**A. Resort / Buildings / civic amenities**

- (i) Total area/Built-up area (in sqm.)
- (ii) Height of structure
- (iii) FSI ratio
- (iv) Name of concerned town planning authority/ Panchayat etc.
- (v) Details of provision of car parking area

B. Coastal Roads / Roads on Stilt

- (i) Area of land reclamation
- (ii) Estimated quantity of muck/earth for reclamation
- (iii) Traffic carrying capacity
- (iv) Dimensions of road

C. Pipelines from thermal power blow down

- (i) Length of pipeline
- (ii) Length traversing CRZ area

- (iii) Depth of excavation
- (iv) Width of excavation
- (v) Length of pipeline from seashore to deep sea
- (vi) Depth of outfall point from surface of sea water
- (vii) Temperature of effluent above ambient at disposal point

D. Marine Disposal of Treated Effluent through pipelines

- (i) Location of intake/ outfall
- (ii) Depth of outfall point
- (iii) Length of pipeline
- (iv) Length traversing CRZ area
- (v) Depth of excavation
- (vi) Width of excavation
- (vii) Length of pipeline from shore to deep sea/creek
- (viii) Depth of outfall point from surface of water
- (ix) Depth of water at disposal point
- (x) BOD, COD, TSS, oil and grease, heavy metals in the effluent

E. Facility for storage of goods/chemicals

- (i) Name of chemical
- (ii) End use of the chemical
- (iii) No. of tanks for storage
- (iv) Capacity of tanks

F. Offshore structures

- (i) Exploration or development
- (ii) Depth of sea bed
- (iii) No. of rigs
- (iv) No. of platform
- (v) Details of group gathering stations

G. Desalination Plant

- (i) Capacity of desalination
- (ii) Total brine generation
- (iii) Temperature of effluent above ambient at disposal point
- (iv) Ambient salinity
- (v) Disposal point

H. Mining of atomic minerals

- (i) Capacity of mining
- (ii) Type of mineral to be extracted
- (iii) End use of the mineral
- (iv) Government order for mining lease/exploration and approved mining plan details
- (v) Extent of mining lease area

I. Sewage Treatment Plants

- (i) Capacity
- (ii) Total area of construction
- (iii) Compliance of effluent parameters as laid down by cpcb/spcb/other authorised agency
- (iv) Whether discharge is in sea water/creek?
 - If yes
 - Distance of marine outfall point from shore/from the tidal river bank
 - Depth of outfall point from sea water/river water surface
 - Depth of seabed/riverbed at outfall point

J. Lighthouse

- (i) Total ground area of foundation/platform
- (ii) Height of the structure

K. Wind Mills

- (i) Capacity (MW)
- (ii) Height of the windmill
- (iii) Diameter of the windmill
- (iv) Length of blade
- (v) Speed of rotation
- (vi) Transmission lines (overhead or underground)

L. Others

- (i) Please specify with salient features
- (ii) Upload relevant Documents (upload PDF only)

4. PROJECT LOCATION AS PER CRZ CLASSIFICATION (If project site falls in different/multiple CRZ categories the same may also be elaborated)

5. CLAUSE OF CRZ NOTIFICATION UNDER WHICH PROJECT IS A PERMISSIBLE /REGULATED ACTIVITY

6. MANDATORY FIELDS FOR PROJECT ASSESSMENT

A. CRZ map in 1:4000 scale indicating HTL, LTL demarcation and distance of the nearest project boundary (in meters) from HTL to be stated

- (i) Upload Map (kml file)

B. Project layout superimposed on CRZ Map 1:4000 scale with classification of project location including other notified ESAs prepared

- (i) Upload Map (kml file)

C. CRZ map 1:25000 scale covering 7 km radius around Project site

- (i) Upload Map (kml file)

7. PROJECT LOCATED IN (Select Type)

- (i) Non eroding Coast
- (ii) Low and Medium eroding coast
- (iii) High eroding Coast

8. DETAILS OF FOREST/ MANGROVES LAND INVOLVED (YES/NO)**IF YES**

- (i) Detail of area diverted
- (ii) Forest clearance to be submitted (Upload document)
- (iii) No. of trees to be cut under the project
- (iv) Compensatory afforestation plan to be submitted (Upload document)

9. DISTANCE OF PROPOSED PROJECT FROM ESA/MARINE PARK/ WILD LIFE SANCTUARY

- (i) Within 10 kilometre radius from the project site (Yes/No)

If YES

- Permission from NBWL to be submitted (Upload document)

10. NOC OR CONSENT TO ESTABLISH FROM STATE/UT POLLUTION CONTROL BOARDS OBTAINED (YES/NO)**If YES**

- (i) Copy of NOC to be provided (Upload document)
- (ii) Conditions imposed to be stated (Upload document)

11. Environment Impact Assessment (EIA) studies (relevant fields to be filled)**A. Terrestrial studies:**

- (i) Summary details of EIA (Terrestrial) Studies
- (ii) Upload Recommendation made in EIAs (Upload document)
- (iii) State period of Study

B. Marine Studies

- (i) Summary details of EIA (Marine) Studies
- (ii) Upload Recommendation made in EIAs (Upload document)
- (iii) State period of Study

12. DISASTER MANAGEMENT PLAN / NATIONAL OIL SPILL DISASTER CONTINGENCY PLAN (if applicable)**13. PROJECT INVOLVING DISCHARGE OF LIQUID EFFLUENTS:**

- (i) Capacity of Sewage Treatment Plant
- (ii) Quantity of effluent generated
- (iii) Quantity of effluent treated
- (iv) Method of treatment and disposal

14. PROJECT INVOLVING DISCHARGE OF SOLID WASTE:

- (i) Type of solid waste
- (ii) Quantity of solid waste generated
- (iii) Method of disposal
- (iv) Mode of transport

15. WATER REQUIREMENT in kilo litres per day (KLD)

- (i) Quantity of water required
- (ii) Source of water

- (iii) If Ground water (Upload a copy of approval from Central Ground Water Authority or other authorised body)
- (iv) If other Source (Upload a copy of permission from competent authority)
- (v) Mode of transport
- (vi) Commitment of water supply (Upload document)

16. DETAILS OF WATER TREATMENT AND RECYCLING (If any) (Multiple Entries Allowed)

Type/ Source	Quantity of Waste Water Generated (Kilos Litre per Day)	Treatment Capacity (Kilos Litre per Day)	Treatment Method	Mode of Disposal	Quantity of Discharged Water (Kilos Litre per Day)	Quantity of Treatment Water used in Recycling/Reuse (Kilo Litre per Day)

17. DETAILS OF RAINWATER HARVESTING

- (i) No. of Storage tanks
- (ii) Total capacity of tanks
- (iii) No. of Recharge Pits
- (iv) Capacity of pits

18. ENERGY REQUIREMENT AND SOURCES

- (i) Total Power Requirements (kwh)
- (ii) Source
- (iii) Upload Copy of Agreement (upload pdf only)
- (iv) Stand by Arrangement (Details)

19. ENERGY EFFICIENCY/SAVING MEASURES

- (i) Source/Mode
- (ii) Details of savings

20. RECOMMENDATION OF STATE COASTAL ZONE MANAGEMENT AUTHORITY

- (i) Upload Copy of CZMA recommendations (Upload pdf only)
- (ii) Compliance status of the Conditions Imposed

21. WHETHER PROPOSAL ATTRACTS EIA NOTIFICATION, 2006. (Yes/No)

If YES,

- (i) the category thereof
- (ii) Status of proposal for EC (as applicable)

22. SOCIAL AND ENVIRONMENTAL ISSUES AND MITIGATIONS MEASURES SUGGESTED INCLUDING BUT NOT LIMITED TO R&R, WATER, AIR, HAZARDOUS WASTES, ECOLOGICAL ASPECTS, ETC. (Brief Details to be Provided)

23. DETAILS OF COURT CASES Whether there is any Court Cases pending against the project and/or land in which the project is proposed to be set up? (Yes/No)

If Yes, Pending or Disposed (Select relevant)

- (i) Name of the Court (Supreme Court, High Court, National Green Tribunal)
- (ii) Case No.

- (iii) Case Details
- (iv) Orders/Directions of the court, if any and its relevance with the proposed project
(Upload document)

24. ADDITIONAL INFORMATION, If any

UNDERTAKING: It is certified that the information given above are true to the best of my knowledge and belief and nothing contravening the provisions of CRZ Notification, 2011 has been concealed therefore.

Name and Signature of the applicant:

Date:



Tax Invoice

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ANNEXURE-R-13

<p>M M INFRA BUILDCON 219,2ND FLOOR, SHIVNI COMPLEX, GREED ROAD, NAVSARI GSTIN/UIN: 24ABOFM6905H1Z2 State Name : Gujarat, Code : 24</p>	Invoice No. 4	e-Way Bill No.	Dated 2-Jul-22
Consignee (Ship to) Faren Buildcon Bolock / Survey No.441, Sarodhi Village, National Highway No.48,Valsad Valsad, Gujarat GSTIN/UIN : 24AAGFF9604B1ZT State Name : Gujarat, Code : 24	Delivery Note		Mode/Terms of Payment
	Reference No. & Date.		Other References
Buyer (Bill to) Faren Buildcon Bolock / Survey No.441, Sarodhi Village, National Highway No.48,Valsad Valsad, Gujarat GSTIN/UIN : 24AAGFF9604B1ZT State Name : Gujarat, Code : 24	Buyer's Order No.		Dated
	Dispatch Doc No.		Delivery Note Date
	Dispatched through		Destination
	Terms of Delivery		

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	SAND	2505	529-550 MT	585.00	MT	3,09,786.75
	Cgst					7,744.67
	Sgst					7,744.67

continued ...

M M INFRA BUILDCON 219,2ND FLOOR, SHIVNI COMPLEX, GREED ROAD, NAVSARI GSTIN/UIN: 24ABOFM6905H1Z2 State Name : Gujarat, Code : 24		Invoice No. e-Way Bill No. 4	Dated 2-Jul-22			
Consignee (Ship to) Faren Buildcon Bolock / Survey No.441, Sarodhi Village, National Highway No.48,Valsad Valsad, Gujarat GSTIN/UIN : 24AAGFF9604B1ZT State Name : Gujarat, Code : 24		Delivery Note	Mode/Terms of Payment			
Buyer (Bill to) Faren Buildcon Bolock / Survey No.441, Sarodhi Village, National Highway No.48,Valsad Valsad, Gujarat GSTIN/UIN : 24AAGFF9604B1ZT State Name : Gujarat, Code : 24		Reference No. & Date.	Other References			
		Buyer's Order No.	Dated			
		Dispatch Doc No.	Delivery Note Date			
		Dispatched through	Destination			
		Terms of Delivery				
SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
	Less : Round Off					(-)0.09
	Total		529-550 MT			₹ 3,25,276.00
Amount Chargeable (in words)						<i>E. & O.E</i>
INR Three Lakh Twenty Five Thousand Two Hundred Seventy Six Only						
HSN/SAC		Taxable Value	Central Tax		State Tax	
			Rate	Amount	Rate	Amount
2505		3,09,786.75	2.50%	7,744.67	2.50%	7,744.67
Total		3,09,786.75		7,744.67		7,744.67
Tax Amount (in words) :		INR Fifteen Thousand Four Hundred Eighty Nine and Thirty Four paise Only				
Declaration We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.		Company's Bank Details A/c Holder's Name : M M INFRA BUILCON Bank Name : KOTAK MAHINDRA BANK A/c No. : 5946113043 Branch & IFS Code : KAMREJ & KKBK0002851 SWIFT Code :				
		for M M INFRA BUILDCON				
		Authorised Signatory				

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Tax Invoice

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M M INFRA BUILDCON 219,2ND FLOOR, SHIVNI COMPLEX, GREED ROAD, NAVSARI GSTIN/UIN: 24ABOFM6905H1Z2 State Name : Gujarat, Code : 24		Invoice No.		Dated			
		92		7-Dec-22			
		Delivery Note		Mode/Terms of Payment			
Consignee (Ship to) Faren Buildcon Bolock / Survey No.441, Sarodhi Village, National Highway No.48,Valsad Valsad, Gujarat GSTIN/UIN : 24AAGFF9604B1ZT State Name : Gujarat, Code : 24		Reference No. & Date.		Other References			
		Buyer's Order No.		Dated			
		Dispatch Doc No.		Delivery Note Date			
Buyer (Bill to) Faren Buildcon Bolock / Survey No.441, Sarodhi Village, National Highway No.48,Valsad Valsad, Gujarat GSTIN/UIN : 24AAGFF9604B1ZT State Name : Gujarat, Code : 24		Dispatched through		Destination			
		Terms of Delivery					
SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount	
1	SAND	2505	300- 0 MT	150.00	MT	45,000.00	
	Cgst					1,125.00	
	Sgst					1,125.00	
Total			300- 0 MT			₹ 47,250.00	
Amount Chargeable (in words)						E. & O.E	
INR Forty Seven Thousand Two Hundred Fifty Only							
HSN/SAC		Taxable Value	Central Tax		State Tax		Total Tax Amount
			Rate	Amount	Rate	Amount	
2505		45,000.00	2.50%	1,125.00	2.50%	1,125.00	2,250.00
Total		45,000.00		1,125.00		1,125.00	2,250.00
Tax Amount (in words) : INR Two Thousand Two Hundred Fifty Only							
Declaration			for M M INFRA BUILDCON				
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.			Authorized Signatory				

This is a Computer Generated Invoice

